

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO 579 of 2024

WITH

ORIGINAL APPLICATION NO 580 of 2024

IN THE MATTER OF:

YASVEER SINGH

APPLICANT

VERSUS

STATE OF U.P. & ORS

RESPONDENTS

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Date:14/03/2026

THROUGH



Place: New Delhi

**Priyanka swami
Advocate
Standing Counsel For SEIAA, U.P
F-13, Jangpura, New Delhi
110014**

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION NO 579 of 2024****WITH****ORIGINAL APPLICATION NO 580 of 2024****IN THE MATTER OF:****YASVEER SINGH****APPLICANT****VERSUS****STATE OF U.P. & ORS****RESPONDENTS****REPLY ON BEHALF OF RESPONDENT NO. 7, SEIAA, U.P****MOST RESPECTFULLY SHOWETH:**

1. That the present Reply is being filed on behalf of Respondent No. 7, namely the State Environment Impact Assessment Authority, Uttar Pradesh (SEIAA, U.P.). At the very outset, it is respectfully submitted that the answering Respondent categorically denies each and every allegation, averment, submission and contention made in the Original Application which are contrary to the official records maintained by SEIAA or are inconsistent with the submissions made herein. It is submitted that nothing contained in the Original Application shall be deemed to have been admitted unless the same

is specifically and expressly admitted in the present Reply. Any omission to specifically traverse a particular averment shall not be construed as an admission thereof, nor shall any adverse inference be drawn against the answering Respondent on that account.

- 2.** It is respectfully submitted that the grant of Environmental Clearance (EC) is governed by the statutory framework established under the Environmental Impact Assessment Notification dated 14.09.2006 issued by the Ministry of Environment and Forests, Government of India (now the Ministry of Environment, Forest and Climate Change), as amended from time to time. The said Notification mandates that prior Environmental Clearance is a mandatory pre-condition for the establishment, expansion, modernization or change in product mix of projects or activities specified in the Schedule appended thereto. The object and purpose of the Notification is to ensure that projects having potential environmental implications are subjected to scientific evaluation and regulatory scrutiny prior to commencement so that appropriate safeguards, mitigation measures and regulatory conditions may be imposed in the interest of environmental protection and sustainable development.

- 3.** It is further submitted that under the scheme of the EIA Notification, 2006, projects are categorized as Category "A" and Category "B" depending upon their scale, nature and potential environmental impact. Category "A" projects are appraised at the Central level by the Ministry of Environment, Forest and Climate Change, whereas Category "B" projects fall within the jurisdiction of the respective State Environment Impact Assessment Authority (SEIAA), which takes a final decision based upon the recommendations made by the State Level Expert Appraisal Committee (SEAC). Thus, the statutory framework clearly delineates the advisory and technical appraisal role of the SEAC and the final decision-making authority vested in SEIAA.
- 4.** It is submitted that SEIAA, Uttar Pradesh and SEAC, Uttar Pradesh were constituted vide Notification S.O. 2276(E) dated 11.06.2021 and were subsequently reconstituted vide Notification S.O. 3921(E) dated 26.08.2025 issued by the Ministry of Environment, Forest and Climate Change. The Directorate of Environment, Government of Uttar Pradesh functions as the Secretariat for both these statutory bodies. All project proposals seeking prior Environmental Clearance within the territorial jurisdiction of the State are processed strictly in accordance with the procedure prescribed under the EIA

Notification, 2006 and the amendments issued thereunder. The SEAC undertakes detailed technical scrutiny and appraisal of the proposals and thereafter makes its recommendations either for grant or rejection of Environmental Clearance along with appropriate general and specific conditions. The SEIAA thereafter considers such recommendations and passes a reasoned decision in accordance with the statutory framework.

- 5.** In relation to the Environmental Clearance dated 23.11.2023, it is respectfully submitted that an online application dated 24.08.2023 was submitted by the Project Proponent bearing Proposal No. SIA/UP/MIN/439818/2023 seeking grant of Environmental Clearance for riverbed mining in the Yamuna River at Gata No. 706, Village Kotana Khadar, Tehsil Baraut, District Baghpat, admeasuring 12.245 hectares, in the name of M/s Royal Construction Company through its proprietor Shri Dayachand Bargauti, Devipura-2, Bulandshahar.
- 6.** The said proposal was placed before the SEAC-1 in its 784th meeting held on 12.09.2023. The Committee, after examining the proposal and the documents placed before it and after detailed deliberation on the environmental aspects of the project, recommended the grant of Environmental Clearance subject to compliance with the standard conditions prescribed by the Ministry

of Environment, Forest and Climate Change along with certain additional project-specific conditions considered necessary in the facts and circumstances of the case. **A true copy of the Minutes/extract of the SEAC-1 meeting dated 12.09.2023 is attached herewith and marked as Annexure P/1.**

7. Thereafter, the recommendation of SEAC was placed before SEIAA, Uttar Pradesh in its 776th Part-B Meeting held on 18.11.2023. Upon due consideration of the material available on record as well as the recommendations made by SEAC, SEIAA resolved to accept the said recommendation and accordingly granted Environmental Clearance to the project incorporating all the general as well as specific conditions recommended by the SEAC. **A true copy of the Minutes/extract of the SEIAA Part-B Meeting dated 18.11.2023 is attached herewith and marked as Annexure P/2.**

8. With regard to the Environmental Clearance dated 07.10.2023, it is submitted that an online application dated 10.08.2023 was submitted by the Project Proponent bearing Proposal No. SIA/UP/MIN/439838/2023 seeking Environmental Clearance for a proposed ordinary sand mining project on the riverbed of the Yamuna River at Gata No. 1/2, Village Chhaprauli Khadar, Tehsil

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Baraut, District Baghpat, State of Uttar Pradesh, covering a leased area of 9.570 hectares, in the name of M/s Royal Construction Company. The proposal was placed before SEAC-1 in its 777th meeting held on 23.08.2023, where a presentation was made by the project proponent along with their consultant M/s Cognizance Research India Pvt. Ltd. The Committee, after detailed examination and deliberation on the documents and submissions made before it, recommended the grant of Environmental Clearance subject to compliance with the standard conditions prescribed by the Ministry of Environment, Forest and Climate Change along with certain additional conditions considered necessary. **A true copy of the Minutes/extract of the SEAC-1 meeting dated 23.08.2023 is attached herewith and marked as Annexure P/3.**

9. Thereafter, the recommendation of SEAC was placed before SEIAA, Uttar Pradesh in its 758th Meeting held on 19.09.2023. Upon due consideration of the material placed before it as well as the recommendations of SEAC, SEIAA resolved to accept the said recommendation and accordingly granted Environmental Clearance to the project incorporating all general and specific conditions as recommended by the SEAC. **A true copy of the Minutes/extract**

of the SEIAA 758th Meeting dated 19.09.2023 is attached herewith and marked as Annexure P/4.

10. It is respectfully submitted that while granting Environmental Clearance, SEIAA examined the proposal from the standpoint of environmental sustainability, ecological safeguards and statutory compliance. The Authority is guided by the well-established environmental principles of precaution, sustainable development and inter-generational equity. The entire appraisal process is intended to ensure that developmental activities are permitted only after due assessment of environmental impacts and subject to conditions that safeguard riverine ecology, groundwater regimes and surrounding habitations from adverse environmental consequences.

11. Without prejudice to the foregoing submissions, it is respectfully submitted that issues pertaining to illegal mining, if any, fall primarily within the domain of the concerned enforcement authorities including the District Administration and the Department of Geology and Mining. The statutory mandate of SEIAA is confined to the appraisal of project proposals and grant of Environmental Clearance subject to stipulated conditions. Monitoring of operations at the field level, prevention of illegal extraction and initiation of

enforcement action in case of violations fall within the jurisdiction of the competent regulatory and enforcement agencies under the applicable mining and environmental laws.

12. It is further submitted that SEIAA, Uttar Pradesh is a statutory authority constituted under the EIA Notification, 2006 and operates strictly within the jurisdiction conferred upon it under the said statutory framework. The Office Memorandum dated 29.06.2010 issued by the Ministry of Environment and Forests clarifies that post-clearance monitoring and compliance verification fall within the purview of the Regional Offices of the Ministry. SEIAA performs its functions strictly in accordance with the statutory scheme and extends necessary coordination and assistance to the competent authorities wherever required. **A true copy of the Office Memorandum dated 29.06.2010 is annexed herewith and marked as Annexure P/5.**

13. In view of the foregoing facts and submissions, it is respectfully submitted that the Environmental Clearances in question were granted only after due appraisal and in strict compliance with the procedure prescribed under the EIA Notification, 2006. The answering Respondent has acted strictly

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within the scope of its statutory authority and has neither exceeded its jurisdiction nor acted in contravention of any applicable law.

14. The answering Respondent further submits that it remains at the disposal of this Hon'ble Tribunal and shall faithfully abide by any further directions or orders that may be passed by this Hon'ble Tribunal in the interest of environmental protection and the ends of justice.

Through
Respondent No.7 SEIAA, U.P.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION NO 579 of 2024****WITH****ORIGINAL APPLICATION NO 580 of 2024****IN THE MATTER OF:****YASVEER SINGH****APPLICANT****VERSUS****STATE OF U.P. & ORS****RESPONDENTS****AFFIDAVIT**

I, Vidhyotma Bharti, aged about 49 years W/o Dr. G.L. Nigam is presently posted as Assistant Director, Regional Office, Noida, Directorate of Environment & Climate Change, U.P., having an office at E-12/1, Noida, U.P., presently at New Delhi, do hereby solemnly affirm and declare as under: -

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit on behalf of Member Secretary, SEIAA before this Tribunal.
2. That the accompanying reply has been drafted by our counsel upon my instructions of Member Secretary.
3. That the contents of the accompanying reply are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.
4. That the Deponent will continue to extend her full cooperation and shall abide by any further directions that the Hon'ble Tribunal may issue.



D/4476/10
I identified the deponent who
has signed in my presence

VERIFICATION



New Delhi

Verified on solemn affirmatin at _____ on this **17 MAR 2026** day of
2026, that the contents of the foregoing affidavit are true and correct to the best
of my knowledge and no part of it is false and nothing material has been
concealed therefrom

Bharshi

DEPONENT

Bharshi

DEPONENT

ATTESTED

**NOTARY PUBLIC
(INDIA)**

17 MAR 2026

ANNEXURE P/1

Minutes of 784th SEAC-1 Meeting Dated 12/09/2023

The 784th meeting of SEAC-1 was held in the Directorate of Environment, U.P. through dual-mode (physically/virtually) at 10:00 AM on 12/09/2023. Following members participated in the meeting:

1.	Shri Rajive Kumar,	Chairman, SEAC
2.	Dr. Ratan Kar,	Member, SEAC-1
3.	Shri Om Prakash Srivastava,	Member, SEAC-1 (through VC)
4.	Dr. Brij Bihari Awasthi,	Member, SEAC-1
5.	Shri Umesh Chandra Sharma,	Member, SEAC-1
6.	Shri Ashish Tiwari,	Member-Secretary, SEAC-1

The Chairman welcomed the members to the 784th SEAC-1 meeting which was conducted via dual-mode (virtually/physically). Nodal Officer, SEAC-1 informed the committee that the agenda has been approved by the Member Secretary, SEAC-1/Director Environment. Nodal Officer, SEAC-1 placed the agenda items along with the available file and documents before the SEAC-1.

1. Expansion of Existing Formaldehyde Manufacturing Unit from 30MT/day to 250 MT/day and Urea Formaldehyde Resin 100 MT/day at Plot No. F-156, F-157, F-158, F-159, Industrial Area Masoori- Gulawathi, District-Hapur, Shri Rajesh Jain, M/s R S Organics Pvt. Ltd., 8123/7199/SIA/UP/IND3/440667/2023

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment & Development. The project proponent informed the committee that the environment clearance for proposed expansion of existing Formaldehyde manufacturing unit from 30MT/day to 250 MT/day and Urea Formaldehyde Resin 100 MT/day situated at Plot No. F-156 to 159, Industrial Area Masoori- Gulawati, Hapur, Uttar Pradesh developed by R S Organic Pvt. Ltd. The unit commenced its operations in the year 2005, prior to coming into force of EIA Notification 2006, on the basis of Consent to Establish obtained from the UPPCB.

Since the unit is proposing to go for expansion thus, it is a statutory requirement to obtain Environment Clearance as per the provisions of EIA Notification 2006. The benchmark cases by the National Green Tribunal (NGT) and the Supreme Court further emphasize the mandate of obtaining EC for projects like ours. In Dastak NGO V/s Synochem Organics Pvt. Ltd. & Ors. [O.A.No. 287/2020] the Hon'ble NGT, mandated the cessation of operations until a valid EC was obtained. Tribunal held that without prior EC the units cannot be allowed to operate. The State has no power to exempt the requirement of prior EC or to allow the units to function without EC on payment of compensation. Tribunal held that since prior EC is statutory mandate, the same must be complied.

Hon'ble Supreme Court in the case of Pahwa Plastics Pvt Ltd and Anr. V/s Dastak NGO and Ors. [CIVIL APPEAL NO. 4795 OF 2021] overruled the NGT's order that directed the closure of units operating without EC and the Hon'ble Apex Court held that Ex post facto environmental clearance should not be granted routinely, but in exceptional circumstances taking into account all relevant environmental factors it can be granted. The apex court held that it could not "be oblivious to the economy or the need to protect the livelihood of hundreds of employees." It stressed that "ex-post-facto EC should not ordinarily be granted and certainly not for the asking." However, equally, ex post facto clearances "cannot be declined with pedantic rigidity, regardless of the consequences of stopping the operations". In the above circumstances, RS Organic Limited applied for EC for proposed expansion of the formaldehyde unit.

Minutes of 784th SEAC-1 Meeting Dated 12/09/2023

Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Expansion of Existing Formaldehyde Manufacturing Unit from 30MT/day to 250 MT/day and Urea Formaldehyde Resin 100 MT/day at Plot No. F-156, F-157, F-158, F-159, Industrial Area Masoori- Gulawathi, District-Hapur, Shri Rajesh Jain, M/s R S Organics Pvt. Ltd.
2. The terms of reference in the matter were issued by SEIAA, U.P. vide its letter no. 235/Parya/SEIAA/7199/2022, dated 28/10/2022.
3. Public hearing is exempted as per Office Memorandum issued by MoEF&CC vide letter no. J-11011/321/2016-IA. II (I) dated 27th April, 2018 as the proposed unit will be set-up within notified industrial area.
4. EIA report submitted by the project proponent on 17/08/2023.
5. Salient features of the project as submitted by the project proponent:

S.N.	Particulars	Details		
1	Name of the unit	M/s R S Organics Pvt. Ltd		
2	Name of Applicant	Mr. Rajesh Jain		
3	Designation	Director		
4	Location of the factory	Plot No. F-156 - 159, Industrial Area Masoori- Gulawathi, Hapur, Uttar Pradesh		
5	Telephone number& E-mail	9891445558 rajesh.jain78@yahoo.in		
6	Correspondence Address	AD-13A, Pitam Pura Delhi, 110034 INDIA		
7	Production details	Project Type	Existing Capacity	Proposed capacity
		Formaldehyde Manufacturing Plant	Formaldehyde 30MT/day	Formaldehyde 250MT/day
		Urea Formaldehyde Resin unit	--	100MT/day
8	Category of Project	B, 5(f) of the Schedule-I of EIA Notification, 2006		
9	Coordinates of Proposed project	Pillar	Latitude	Longitude
		A	28°39'16.51"N	77°34'13.10"E
		B	28°39'15.71"N	77°34'14.30"E
		C	28°39'14.18"N	77°34'13.04"E
		D	28°39'14.90"N	77°34'11.83"E
10	Topo sheet Number	53H/10		
11	Area Details	Description	Area in m ²	Percentage (%)
		Plant area, Office Area	1000.00	41.70
		Road and Open area	600.00	25.0
		Green Belt area	800.00	33.3
		Total Area	18772.00	100.00
12	Greenbelt / Plantation Area	33.0 % of the project area will be covered under green belt and plantation i.e. 800.00 sqm		
13	Land Details	Industrial land (Plot No. F-156 - 159) falling in the UP Government notified Industrial area Masoori- Gulawathi, Hapur, Uttar Pradesh is under possession of the Company. Land has been allotted to R S Organics by UP State Industrial Development Corporation Limited (UPSIDC vide ref No 906/R04/SIDC/F-156-159 dated 29.05.2004		
14	Cost of the project	Rs. 4.0 Crore (Existing-1.25 Cr and Proposed- 2.75 Cr for expansion unit)		
15	EMP Cast	Cost for Environmental Protection Measures: Capital Cost: Rs 73 Lakh. Recurring Cost: Rs 12.5 Lakh / annum		
16	CER Cost: @ 2 % of total	Approx. Rs. 8.0 Lakh. are allocated for towards various activities		

Minutes of 784th SEAC-1 Meeting Dated 12/09/2023

	project cost	under Corporate Environment Responsibility (CER) program	
17	Water requirement	Total Fresh water requirement is 220KLD. Process water will be – 125 KLD, Utilities demand – 89.69 KLD and Domestic demand is – 1.125 KLD. Water required for project will be obtained from borewell. Company will obtain the UPGWD permission for ground water abstraction.	
18	Waste Water generation	No waste water generated from the process. RO reject and Softener plant reject will be utilized in Cooling Tower	
19	Source of Water	The requirement of fresh water will be met through Bore well and permission shall be taken from UPGWD	
20	Power Requirement	(Existing: 156.80 KW and Proposed: 193.20 KW) Total Electricity: 350 KW	
21	Source of Power	Pashchimanchal Vidyut Vitaran Nigam Limited.	
22	D.G. Set Capacity with stack height	2 DG set of capacity 125 KVA exists at the plant. Proposed 2×300 KVA (1 Standby and only 1 is working)	
23	Stack Height of DG Set	6 Meter	
24	Solar Power	10% of the total power requirement	
25	Fuel requirement for DG Set	Diesel : 80 Litre /hr (For DG Set, Boiler)	
26	Boiler Capacity	1 TPH	
27	Pollution Control Equipment Measures	Scrubber with stack height	
28	Height of Boiler Stack	30 Meter	
29	Boiler type	Wood briquettes Boiler	
30	Fuel requirement for Boiler	HSD Based fuel	
31	Cooling Tower Capacity	20 KLD	
32	Man Power Requirement	Construction phase	14 workers per day (approx.)
		Operation phase	Existing 09 and Proposed 06 = 15
33	Working Day	330	
34	Raw material and its Quantity	150 MT The only raw material is Methanol and Silver Catalysts (For Formaldehyde) Formaline, Urea, Phenol (For resin) &	
35	Source of Raw Materials	All the raw materials are sourced from Kandla Port, Gujarat	
36	Storage of raw material	The raw materials will be stored in closed containers and will be handled through closed system to avoid the handling losses.	
37	Source of Air Pollution and fuel	DG Sets and Wood briquettes Boiler	
38	Air Pollution Control Equipment	All major sources of Air pollution will be provided with Wet Scrubber to maintain PM emissions below permissible limits (i.e. < 80.0 mg/Nm ³). Stack height : 30 meters	

6. Raw material details:

S. No	Name of Raw Materials	CAS no. of Raw Materials	State	Product Quantity (TPM)	Mode of Storage
For Formaldehyde:					
1	Methanol	67-56-1	Liquid	150 TPD	M. S Tank
2	Silver Catalysts	7440-22-4	Granules	85 kg	Pouches/Bags
Urea Formaldehyde resin					
1	Formalin	50-00-0	Liquid	65	HDPE Drum
2	Urea	57-13-6	Solid	25	Bags

7. Hazardous waste details:

Type of Waste	Cat.	Source of Waste	Capacity	Method of storage	Method of Disposal
Hazardous Waste					
Salts from Evaporator	37.3	Evaporator	0.033	Stored in covered area with platform	Send to TSDF facility
Empty Barrels/ Containers	33.1	Storage godown	5	Stored in covered area with platform	TSDF/Send to vendor/ Sell to approved UPPCB approved scrap dealer
Used Oils	5.1	Utilities	250	Stored in covered	Authorized recyclers identified

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				area with platform	by UPPCB
Solid Waste					
Bottom Ash	--	Utilities	0.26 kg/hr	Bags	Brick Manufacturers/ Cement Manufacturers

8. The project proposal falls under category-5(f) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 12/09/2023 mentioning is as follows:

1. I, Awadhesh Kumar, S/o Shri Paltan Prasad, is EIA Coordinator of M/s Paramarsh Servicing Environment & Development.
2. I have prepared the EIA/EMP report for the Proposal (SIA/UP/MIN/440667/2023) in Name of Expansion of Existing Formaldehyde Manufacturing Unit from 30MT/day to 250 MT/day and Urea Formaldehyde Resin 100 MT/day at Plot No. F-156, F-157, F-158, F-159, Industrial Area Masoori- Gulawathi, District-Hapur, Shri Rajesh Jain, M/s R S Organics Pvt. Ltd. with my team.
3. I have personally visited the site of proposal and certify that no construction activity has been started in the proposed expansion area.
4. I am satisfied that all the necessary data/ information submitted along with EIA/EMP report are true and correct.
5. I certify that this project proposal has been uploaded for the first time on PARIVESH Portal.
6. I certify that there will be no mismatch between information/data provided on the online application submitted on PARIVESH Portal and the hard copy/presentation which will be submitted after acceptance of application.
7. I state that all the TOR Points have been complied. Public hearing is exempted as per office memorandum issued by MOEF&CC vide letter no. J-11011/321/2016-IA.II(I), dated 27 April, 2018. and
8. The EIA/EMP Report for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 01

The committee discussed the matter and recommended grant of environmental clearance on the proposal as above alongwith specific and following standard environmental clearance conditions:

Specific conditions:

1. NOC from PESO should be obtained before start of the work.
2. Project proponent should developed 33% green area in the premises. Three tier green belts shall be developed with native species all along the periphery of the project. Site survival rate of green belt developed shall be monitored on periodic basis to ensure that damaged plants are replaced with new plants in the subsequent years (Miyawaki method to be adopted for plantation)
3. Explore the possibilities of use of various by-products.
4. Development of spectrophotometric method for detection of formaldehyde in air and HPLC method for detection of formaldehyde in water.
5. Project Proponent should adopt 01 village & develop them as model village.

Standard environmental clearance conditions:

1. Statutory compliance:
 - i. The project proponent should obtain necessary permission from Drug Controller, Govt. of India, within time frame.
 - ii. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
 - iii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
 - iv. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-

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- Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule species in the study area).
- v. The project proponent shall obtain Consent to Establish/Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
 - vi. The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.
 - vii. The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989.
2. Air quality monitoring and preservation:
 - i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
 - ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognised under Environment (Protection) Act, 1986.
 - iii. The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.
 - iv. To control source and the fugitive emissions, suitable pollution control devices shall be installed to meet the prescribed norms and /or the NAAQS. Sulphur content should not exceed 0.5% in the coal for use in coal fired boilers to control particulate emissions within permissible limits (as applicable). The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/SPCB guidelines.
 - v. Storage of raw materials, coal etc, shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.
 - vi. National Emission Standards for Organic Chemicals Manufacturing Industry issued by the Ministry vide G.S.R. 608(E) dated 21st July, 2010 and amended from time to time shall be followed.
 - vii. The National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be complied.
 3. Water quality monitoring and preservation:
 - i. The project proponent shall provide online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.
 - ii. The project proponent, Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharged outside the premises. The project proponent shall ensure the Zero Liquid Discharge and no waste/treated water shall be discharge outside the premises
 - iii. Total fresh water requirement shall not exceed the proposed quantity or as specified by the Committee. Prior permission shall be obtained from the concerned regulatory authority/CGWA in this regard.
 - iv. Process effluent/any wastewater shall not be allowed to mix with storm water. The storm water from the premises shall be collected and discharged through a separate conveyance system.
 - v. The Company shall harvest rainwater from the roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial operations within the plant.
 - vi. The DG sets shall be equipped with suitable pollution control devices and the adequate stack height so that the emissions are in conformity with the extant regulations and the guidelines in this regard.
 - vii. The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water.

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- viii. Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.
- ix. Total fresh water use shall not exceed the proposed requirement as provided in the project details.
 - x. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
 - xi. A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed, the quantity of water allotted to the project under consideration and the balance water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users.
 - xii. At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.
 - xiii. Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation car washing, thermal cooling, conditioning etc. shall be done.
 - xiv. Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
 - xv. Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
 - xvi. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
 - xvii. The local bye-law provisions on rain water harvesting should be followed. If local byelaw provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. Rain water harvesting recharge pits/storage tanks shall be provided for ground water recharging as per the CGWB norms.
 - xviii. A rain water harvesting plan needs to be designed where the recharge bores of minimum one recharge bore per 5,000 square meters of built up area and storage capacity of minimum one day of total fresh water requirement shall be provided. In areas where ground water recharge is not feasible, the rain water should be harvested and stored for reuse. The ground water shall not be withdrawn without approval from the Competent Authority.
 - xix. All recharge should be limited to shallow aquifer.
 - xx. No ground water shall be used during construction phase of the project.
 - xxi. Any ground water dewatering should be properly managed and shall conform to the approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering.
 - xxii. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
 - xxiii. Sewage shall be treated in the STP with tertiary treatment. The treated effluent from STP shall be recycled/re-used for flushing, AC make up water and gardening. Dual pipelines plan for reuse of treated water on campus should be implemented.
 - xxiv. No sewage or untreated effluent water would be discharged through storm water drains.
 - xxv. Onsite sewage treatment of capacity of treating 100% waste water to be installed. The installation of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Treated waste water shall be reused on site for landscape, flushing, cooling tower, and other end-uses. Excess treated water shall be discharged as per statutory norms notified by Ministry of Environment, Forest and Climate Change.
 - xxvi. Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odor problem from STP.
 - xxvii. Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Centre Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.
- 4. Noise monitoring and prevention:

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- i. Acoustic enclosure shall be provided to DG set for controlling the noise pollution.
- ii. The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation.
- iii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.
5. Energy Conservation measures:
 - i. The energy sources for lighting purposes shall preferably be LED based.
6. Waste management:
 - i. Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm and the solvent transfer through pumps.
 - ii. Process organic residue and spent carbon, if any, shall be sent to cement industries. ETP sludge, process inorganic & evaporation salt shall be disposed off to the TSDF.
 - iii. The company shall undertake waste minimization measures as below:-
 - a. Metering and control of quantities of active ingredients to minimize waste.
 - b. Reuse of by-products from the process as raw materials or as raw material substitutes in other processes.
 - c. Use of automated filling to minimize spillage.
 - d. Use of Close Feed system into batch reactors.
 - e. Venting equipment through vapour recovery system.
 - f. Use of high pressure hoses for equipment clearing to reduce wastewater generation
7. Green Belt:
 - i. The green belt of 5-10 m width shall be developed in more than 33% of the total project area, mainly along the plant periphery, in downward wind direction, and along road sides etc. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department.
8. Safety, Public hearing and Human health issues:
 - i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
 - ii. The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms.
 - iii. The PP shall provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
 - iv. Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.
 - v. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
 - vi. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
 - vii. There shall be adequate space inside the plant premises earmarked for parking of vehicles for raw materials and finished products, and no parking to be allowed outside on public places.
9. Corporate Environment Responsibility:
 - i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
 - ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements /deviation /violation of the environmental / forest /wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation/ violation of the environmental/ forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
 - iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
 - iv. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to

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- be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry /Regional Office along with the Six Monthly Compliance Report.
- v. Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
10. Miscellaneous:
- i. Environment Clearance subjected to condition of necessary permission from Drug Controller and Department of Industry.
 - ii. Monitoring of dioxin and furon from biomass fueled boiler should be done.
 - iii. Agreement with TSDF vendors shall be submitted.
 - iv. 100% waste water is to be treated in ETP conforming to prescribed standards of receiving body for designated use.
 - v. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
 - vi. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
 - vii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
 - viii. The project proponent shall monitor the criteria pollutants level namely; PM₁₀, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
 - ix. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
 - x. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
 - xi. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
 - xii. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
 - xiii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
 - xiv. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
 - xv. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 - xvi. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
 - xvii. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
 - xviii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
 - xix. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
 - xx. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Minutes of 784th SEAC-1 Meeting Dated 12/09/2023**2. Building Stone Granite Khanda, Gitti, Boulders Mining Project in" Araji No.- 356 (Khand No.- 7 Naya 2 Purana), Village- Dudhaiya, Tehsil & District: Mahoba, Shri. Mujib ur Rahman, Area 1.214 ha., 8129/7485/SIA/UP/MIN/440874/2023**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Environmental Research and Analysis, Lucknow (U.P). Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Building Stone Granite Khanda, Gitti, Boulders Mining Project in" Araji No.- 356 (Khand No.- 7 Naya 2 Purana), Village- Dudhaiya, Tehsil & District: Mahoba, U.P., (Leased Area 1.214 ha.).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 388/Parya/SEIAA/7485/2022 on dated 24/03/2023.
3. The Public Hearing was organized on 05/07/202. Final EIA Report was submitted by the Project Proponent on 19/08/2023.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/440874/2023		
2. File No. allotted by SEIAA, U.P	8129-7485		
3. Name of Proponent	Project Proponent: Shri. Mujibur Rahman S/o Shri Abdul Majeed		
4. Full correspondence address of proponent and mobile no.	Address- R/O- 49, Mohalla bagha, Husainganj, Maudaha, Post: Ragaul, Dist. – Hamirpur (U.P.).		
5. Name of Project	Building stone as Granite Khanda, Boulder, Ballast (Gitti) Deposit Mining Project		
6. Project location (Plot/Khasra/Gata No.)	Araji No. 356, Khand No. 7 Naya 2 Purana		
7. Name of River	NA		
8. Name of Village	Dudhaiya		
9. Tehsil	Mahoba		
10. District	Mahoba (U.P.)		
11. Name of Minor Mineral	Building stone as Granite Khanda, Boulder, Ballast (Gitti) Deposit		
12. Sanctioned Lease Area (in Ha.)	1.214 Ha.		
13. Mineable Area (in Ha.)	0.8756 Ha (safety margin 0.3384 Ha)		
14. Zero level mRL	NA		
15. Max. & Min mrl within lease area	Maximum & Minimum is 262 mRL & 252 mRL respectively.		
16. Pillar Coordinates (Verified by DMO)	Pillar	Latitude(N)	Longitude(E)
	A	25°11'20.38"N	79°44'27.80"E
	B	25°11'20.25"N	79°44'31.42"E
	C	25°11'17.87"N	79°44'32.04"E
	D	25°11'17.28"N	79°44'29.42"E
	E	25°11'16.13"N	79°44'26.77"E
17. Total Geological Reserves	262440 m ³		
18. Total Mineable Reserves	1,97,830 m ³ for 5 years		
19. Total Proposed Production (in five year)	177550 m ³ in five year		
20. Proposed Production/year	35510 m ³ per year		
21. Sanctioned Period of Mine lease	10 Years as per LOI		
22. Total Proposed production for 10 years	355100 m ³ for lease period of 10 years		
23. Method of Mining	Open cast, Semi Mechanized		
24. No. of working days	250		
25. Working hours/day	8 hours/day		
26. No. Of workers	25		
27. No. Of vehicles movement/day	11-12 Vehicles movement/day		
28. Type of Land	Government Land(stony scrub)		

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29. Ultimate Depth of Mining	18.0 m for Five years as per approved mining plan	
30. Nearest metalled road from site	NH-34 is about 4.6 km towards East direction from the site.	
31. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking water	0.35 KLD
	Dust suppression	1.62 KLD
	Plantation	2.00 KLD
	Others (if any)	-
	Total	3.97 KLD (Approx. 4.0 KLD)
32. Name of QCI Accredited Consultant with QCI No And period of validity.	Environmental Research and Analysis, Lucknow (U.P) Certificate No. NABET/ EIA/ 1922/RA 0200 (Rev01) Valid up to 21 January, 2024	
33. Any litigation pending against the project or land in any court	No	
34. Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No. 1440/ MMC-30/2021-22, Date- 18/08/2022	
35. Details of Lease Area in approved DSR	Amended Letter No-154/MMC-30 Khanij (2021-2022) Date: 12.05.2021 page no 02 sl.no.56	
36. Proposed EMP cost	Rs 13,15,060	
37. Proposed Total Project cost	Rs. 80,00,000/-	
38. Length and breadth of Haul Road	180 m length and 6.0 m width	
39. No. of Trees to be Planted	2000	
40. Monitoring season	01/03/2021 to 31/05/2021	

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 09/09/2023 mentioning is as follows:

1. I Vishnu Kumar Awasthi S/o Lt. R G Awasthi is EIA Coordinator of M/s Environmental Research and Analysis, Lucknow (U.P.), Accreditation Certificate No- NABET/ EIA/ 1922/RA 0200 (Rev 01), valid till- 21/01/2024.
2. I have prepared Final EIA report for the Proposal No. SIA/UP/MIN/440874/2023 (File No- 8129-7485) Arazhi No. 356 (Khand No. – 7 Naya 2 Purana), Total lease Area- 1.214 Ha. , Village: Dudhaiya, Tehsil: Sadar, District: Mahoba, State: Uttar Pradesh. Project Proponent- Shri Mujibur Rahman S/o Shri Abdul Majeed R/o – 49, Mohalla Bagha, Husainganj, Maudaha Post- Ragaul, District- Hamirpur (U.P.) with my team.
3. I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.
4. I have satisfied with that all the necessary data/information required for EIA/EMP presentations are true and correct.
5. I certify that this project proposal has been uploaded for the first time on Parivesh Portal.
6. I certify that there will be no mismatch between information/data provided on the online application submitted on Parivesh Portal and the hard copy/presentation which will be submitted after acceptance of application.
7. I state that all the TOR points have been complied and all the issues raised during public hearing have been properly addressed in EIA report.
8. The EIA/EMP report for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 02

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-1 to these minutes. The committee also stipulated the following specific conditions:

1. Project proponent has committed to plant 1000 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant 1000 trees/ha on a land available to the Forest Department. The project proponent will deposit the required amount for this entire plantation work (including its maintenance and security) to the Forest Department.
2. The project proponent shall install solar light in their site office.
3. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
4. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
5. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
6. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
7. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
8. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
9. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
10. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
11. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
12. The project proponent should explore the possibilities of rainwater harvesting.
13. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
14. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
15. As per the proposed plan, plantation with area specific plant species, number of plants to be Planted and report of green belt development to be submitted to the Forest Department, UPPCB and Directorate of Environment, UP.

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3. **Ordinary Sand Mining Project on Yamuna River Bed at Gata No.- 638, 637Mi, 635, 636Mi, 632Mi, 631Mi, 633, 634, 614Mi, 612Mi, 615, 611Mi, 602Mi, 603Mi, 604, 605Mi, 606Mi, Village- Jhuppa, Tehsil- Jewar, District- Gautam Buddha Nagar, Shri Parvendra Singh, M/s Garvit Hospitality & Infracon Pvt. Ltd., Area- 17.159 Ha., 8133/7086/SIA/UP/MIN/439441/2023**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Cognizance Research India Pvt. Ltd. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Jhuppa Ordinary Sand Mining Project on Yamuna River Bed at Gata No: 638, 637Mi, 635, 636Mi, 632Mi, 631Mi, 633, 634, 614Mi, 612Mi, 615, 611Mi, 602Mi, 603Mi, 604, 605Mi, 606Mi Village- Jhuppa, Tehsil- Jewar, District- Gautam Buddha Nagar, State-Uttar Pradesh, M/s Garvit Hospitality & Infracon Pvt. Ltd., (Leased 17.159 Ha).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 389/Parya/SEIAA/7086/2022, dated 24/03/2022.
3. The Public Hearing was organized on 05/07/2023. Final EIA Report was submitted by the Project Proponent on 19/08/2023.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/439441/2023		
2.	File No. allotted by SEIAA, UP	8133/7086		
3.	Name of Proponent	M/s Garvit Hospitality & Infracon Pvt. Ltd., Proponent- Shri Parvendra Singh		
4.	Full correspondence address of proponent and mobile No.	R/o 650 CIC Campus Jokaubaug, Jhansi, and Uttar Pradesh-284001		
		Mobile No-		
		Email-		
5.	Name of Project	Proposed Jhuppa Ordinary Sand Mining Project on Yamuna River Bed		
6.	Project location (Plot/Khasra/Gata No.)	Gata No: 638, 637Mi, 635, 636Mi, 632Mi, 631Mi, 633, 634,614Mi, 612Mi, 615, 611Mi, 602Mi, 603Mi, 604, 605Mi, 606Mi		
7.	Name of River	Yamuna River		
8.	Name of Village	Jhuppa		
9.	Tehsil	Jewar		
10.	District	Gautam Buddha Nagar		
11.	Name of Minor Mineral	Ordinary Sand		
12.	Sanctioned Lease Area (in Ha.)	17.159 Ha		
13.	Max & Min mRL within lease area	Max- 185 mRL and Min-182 mRL		
14.	Pillar Coordinates (Verified by DMO)	Pillar No.	Latitude	Longitude
		A	28° 6'1.73"N	77°29'26.94"E
		B	28° 6'4.73"N	77°29'10.50"E
		C	28° 6'0.88"N	77°29'3.46"E
		D	28° 5'57.01"N	77°28'58.19"E
		E	28° 5'59.59"N	77°28'55.06"E
		F	28° 6'10.80"N	77°29'7.59"E
G	28° 6'9.60"N	77°29'28.67"E		
15.	Total Geological Reserves	4,19,421 Cum		
16.	Total Mineable Reserves in LOI	2,57,532 cum/yr.		
17.	Total Proposed Production	2,57,532 cum/yr.		
18.	Proposed Production/year	2,57,532 cum/yr.		
19.	Sanctioned Period of Mine lease	Maximum 03 years		
20.	Method of Mining	Open Cast Semi-mechanized Method		

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21.	No. of working days	260 days	
22.	Working hours/day	8 hrs.	
23.	No. of workers	51	
24.	No. of vehicles movement/day	75	
25.	Type of Land	Government waste land	
26.	Ultimate Depth of Mining	2.2	
27.	Nearest metalled road from site	0.59 km	
28.	Water Requirement	PURPOSE	REQUIREMENT (KLD)
		Drinking	0.51
		Suppression of dust	8.4
		Plantation	17.159
		Others	0.51
	Total	26.579	
29.	Name of QCI Accredited Consultant with QCI No and period of validity.	Cognizance Research India Pvt. Ltd.1922, Valid Upto 10 December 2023.	
30.	Any litigation pending against the project or land in any court	No	
31.	Details of 500 m Cluster Map & certificate issued by Mining Officer	Yes, 991/ ख ० अतु ० / गौतमबुद्धनगर / 2022 -23, Dated 22/06/2022	
32.	Details of Lease Area in approved DSR	Yes, given in the DSR at Page 21, S. No. 6	
33.	Proposed CER cost	Rs 1,70,000	
34.	Proposed EMP cost	EMP Capital Cost = Plantation cost + CER = Rs. 1,71,59,000+ Rs. 1,70,000 = Rs. 1,73,29,000/- EMP Recurring Cost =Rs. 9,40,200/-	
35.	Length and breadth of Haul Road	Length: 0.70 Km, width: 6 m	
36.	No. of Trees to be Planted	17159 plants	

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 06/09/2023 mentioning is as follows:

- I, Ankur Sharma, S/o Lalit Mohan Sharma is EIA Coordinator of M/s Cognizance Research India Pvt. Ltd.
- I have prepared EIA/EMP project for the proposal (SIA/UP/MIN/439441/2023, File No. 8133-7086 for the project Ordinary Sand Mining Project on Yamuna River Bed at Gata No: 638, 637Mi, 635, 636Mi, 632Mi, 631Mi, 633, 634, 614Mi, 612Mi, 615, 611Mi, 602Mi, 603Mi, 604, 605Mi, 606Mi Village- Jhuppa, Tehsil- Jewar, District- Gautam Buddha Nagar, State-Uttar Pradesh, M/s Garvit Hospitality & Infracon Pvt. Ltd., (Leased 17.159 Ha) with my team.
- I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.
- I am satisfied with that all the necessary data/information submitted along with EIA/EMP are true and correct.
- I certify that this project proposal has been uploaded for the first time on Parivash Portal.
- I certify that there is no mismatch between information/data provided on the online application submitted on Parivash Portal and hard copy which will be submitted after acceptance of application.
- I state that all the TOR Points have been complied and all the issues raised during Public Hearing have been properly addressed in EIA report.

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8. The EIA/EMP report for the Proposal is prepared by my team as per guideline laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 03

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-2 to these minutes. The committee also stipulated the following specific conditions:

1. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders. The quantity mentioned in LoI or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department.
 2. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
 3. Project proponent has committed to plant 1000 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant 1000 trees/ha on a land available to the Forest Department. The project proponent will deposit the required amount for this entire plantation work (including its maintenance and security) to the Forest Department.
 4. The project proponent shall install solar light in their site office.
 5. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
 6. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
 7. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
 8. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
 9. The project proponent should explore the possibilities of rainwater harvesting.
 10. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
 11. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
 12. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department
 13. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
 14. Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.
4. **"Ordinary Sand Mine" at Gata/Araji No.- 45 Kha, from riverbed of Ghaghra River at Village- Maraucha), Tehsil- Rudauli, District- Ayodhya, Shri Parasnath Jaiswal, Area-2.16 ha., 8135/SIA/UP/MIN/440938/2023**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s AWS Envirotech (OPC) Pvt. Ltd. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for "Ordinary Sand Mining" at Araji/Gata no.- 45 ख, Village- Maraucha, Tehsil- Rudauli, District- Ayodhya, Uttar Pradesh, M/s Jaisawal Construction, (Leased Area- 2.16 ha.)

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2. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/440938/2023		
2.	File No. allotted by SEIAA, UP	8135		
3.	Name of Proponent	M/s Jaisawal Construction (Shri Parasnath Jaiswal)		
4.	Full correspondence address of proponent and mobile no.	Shri Parasnath Jaiswal S/o Shri Ram Chandar R/o- Village- Katrauli, Thana- Raunahi District- Ayodhya (U.P.). E-mail Id: parasnath541818@gmail.com		
5.	Name of Project	"Ordinary Sand mine" from riverbed of Ghaghra River at Village- Maraucha, (Gata No.- 45 ञ, Area- 2.16 ha.) Tehsil- Rudauli, District- Ayodhya, Uttar Pradesh		
6.	Project Location (Plot.Khasra/Gata No.)	Gata no.- 45 ञ, Village- Maraucha, Tehsil- Rudauli, District- Ayodhya, Uttar Pradesh		
7.	Name of River	Ghaghra River		
8.	Name of Village	Maraucha		
9.	Tehsil	Rudauli		
10.	District	Ayodhya		
11.	Name of Minor Mineral	Ordinary sand		
12.	Sanctioned Lease Area (in Ha.)	2.16 ha.		
13.	Max. & Min mRL within lease area	Highest-122.0 mRL & Lowest-121.0 mRL		
14.	Pillar Coordinates (Verified by DMO)	Pillar No.	Latitude	Longitude
		A	26°49'28.3"N	81°49'42.4"E
		B	26°49'29.0"N	81°49'46.8"E
		C	26°49'22.4"N	81°49'42.5"E
		D	26°49'21.3"N	81°49'47.8"E
15.	Total Geological Reserves	50,233 m ³		
16.	Total Mineable Reserve (as per Approved Mine Plan)	29,160 m ³		
17.	Total Proposed Production	29,160 m ³ in 6 Months		
18.	Proposed Production (In 6 Months)	29,160 m ³ in 6 Months		
19.	Sanctioned Period of Mine lease	06 Months		
20.	Method of Mining	Opencast, Semi-Mechanized		
22.	Working hours/day	8		
23.	No. of workers	37		
24.	Type of Land	Private land		
25.	Ultimate of Depth of Mining	1.75 m		
26.	Nearest metalled road from site	0.6 km		
27.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking	0.37 KLD	
		Suppression of dust	1.84 KLD	
		Plantation	0.5 KLD	
		Total	2.71 KLD	
28.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s AWS Envirotech (OPC) Pvt. Ltd 2 nd floor Devpuri plaza, Neelgiri crossing, Faizabad road, Indranagar, Lucknow-226016, U.P. Certificate no. NABET/EIA/2225/IA 0097 (Rev.01) Valid Till July 14,2025		
29.	Any litigation pending against the project or land in any court	No		
30.	Details of 500 m Cluster Certificate verified by Mining Officer	vide letter no.- 250/ Quarry Karyaa. Dated- 18.08.2023		
31.	Details of Lease Area in approved DSR	Approved DSR Vide Letter no. 340/M.-228/2017 (khanan neeti)-D.S.R. Dated-09/06/2023, Sl. No. 02		
32.	Proposed CER cost	Rs 1.46 Lakhs		
33.	Proposed EMP cost	EMP cost is Rs. 6.85 lakhs		
34.	Length of Haul Road	210 m		

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35.	No. of Trees to be Planted	250
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3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 19/08/2023 mentioning is as follows:

1. I, Sandeep Kumar, S/o Shri R.K. Verma is EIA Coordinator of M/s AWS Envirotech (OPC) Pvt. Ltd.
2. I have prepared the EC application report for the proposal "Ordinary Sand Mining" at Araj/Gata no.- 45 अ, Village- Maraucha, Tehsil- Rudauli, District- Ayodhya, Uttar Pradesh, M/s Jaisawal Construction, (Leased Area- 2.16 ha.) with my team.
3. I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.
4. I am satisfied that all the necessary data/ information submitted along with EC application are true and correct.
5. I certify that this project proposal has been uploaded for the first time on PARIVESH Portal.
6. I certify that there will be no mismatch between information/data provided on the online application submitted on PARIVESH Portal and the hard copy/presentation which will be submitted after acceptance of application.
7. The EMP Report for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 04

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-2 to these minutes. The committee also stipulated the following specific conditions:

1. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders. The quantity mentioned in LoI or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department.
2. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
3. Project proponent has committed to plant 1000 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant 1000 trees/ha on a land available to the Forest Department. The project proponent will deposit the required amount for this entire plantation work (including its maintenance and security) to the Forest Department.
4. The project proponent shall install solar light in their site office.
5. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
6. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
7. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
8. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.

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9. The project proponent should explore the possibilities of rainwater harvesting.
10. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
11. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
12. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department
13. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
14. Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.

5. Common Bio-Medical Waste Treatment Facility using latest Plasma Pyrolysis technology at Village- Naipura Kalan, District-Varanasi, Shri Madho Singh, M/s Mahamana Pandit Madan Mohan Malaviya Cancer Centre (a unit of Tata Memorial Centre), 8139/7191/SIA/UP/INFRA2/441226/2023

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult. The project proponent submit the following chronology of the project: info

- Terms of Reference (TOR) application submitted by the project proponent on Parivesh Portal on 13/07/2023.
- Terms of Reference (TOR) was granted by the SEIAA, UP vide letter no. 279/Parya/SEIAA/7191/2022, dated 30 November, 2022 for preparation of EIA report.
- Draft EIA report submitted to UPPCB for Public Hearing on 27/02/2023.
- Advertisement published for the public hearing on 12/03/2023.
- Public Hearing was conducted on 15/06/2023.
- Final EIA submitted on Parivesh Portal for Grant of Environment Clearance vide proposal no. SIA/UP/INFRA2/441226/2023 dated 21/08/2023, File No. 8139.
- A litigation pending against the project in the Hon'ble High Court Judicature at Allahabad, Lucknow, Bench, Lucknow in Writ C No. 2274 of 2023 (CPC Power (India) Pvt. Ltd. Vs. Union of India & Ors.).

RESOLUTION AGAINST AGENDA NO. 05

The committee discussed the matter and directed the project proponent to submit gap analysis report from UPPCB, Lucknow as per revised CBWTF guidelines.

6. Sand Stone Mining project at Arazi No.- 428 (Sl. No. 31) Village- Dhuria, Tehsil- Chunar, District: Mirzapur, Shri Ravi Shankar Lal, Area: 0.8090 ha., 8141/7186/SIA/UP/MIN/440430/2023

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Cognizance Research India Pvt. Ltd. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Dhuria Building Stone/ Sandstone mining project at Gata No.- 428, S. No.- 31 Village- Dhuria, Tehsil- Chunar, District- Mirzapur, State-Uttar Pradesh, (Leased Area- 0.809 Ha).

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2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 238/Parya/SEIAA/7186/2022, Dated 28/10/2022.
3. The Public Hearing was organized on 03/08/2023. Final EIA Report was submitted by the Project Proponent on 22/08/2023.

4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/440430/2023		
2.	File No. allotted by SEIAA, UP	8141/7186		
3.	Name of Proponent	Shri Ravi Shankar Lal		
4.	Full correspondence address of proponent and mobile No.	R/o Bachav Khushipur, District: Mirzapur, and State: Uttar Pradesh		
		Mobile No-		
		Email-		
5.	Name of Project	Proposed Dhuria Building Stone/ Sandstone Mining Project		
6.	Project location (Plot/Khasra/Gata No.)	Gata No. 428, S. No. 31		
7.	Name of River	-		
8.	Name of Village	Dhuria		
9.	Tehsil	Chunar		
10.	District	Mirzapur		
11.	Name of Minor Mineral	Building Stone/ Sandstone		
12.	Sanctioned Lease Area (in Ha.)	0.809 Ha		
13.	Max & Min mRL within lease area	Max- 121.0 mRL and Min- 99.0 mRL		
14.	Pillar Coordinates (Verified by DMO)	Sanctioned Mining Lease Area		
		Pillar No.	Latitude	Longitude
		A	25° 02'49.1"N	83°03'09.7"E
		B	25° 02'49.1"N	83°03'11.5"E
		C	25° 02'43.9"N	83°03'11.6"E
D	25° 02'44.0"N	83°03'09.8"E		
15.	Total Geological Reserves	4,79,684 Cum		
16.	Total Mineable Reserves in LOI	24,270 Cum/year		
17.	Total Proposed Production	24,270 Cum/year		
18.	Proposed Production/year	24,270 Cum		
19.	Sanctioned Period of Mine lease	Maximum 20 years		
20.	Method of Mining	Open Cast Semi-mechanized Method		
21.	No. of working days	260 days		
22.	Working hours/day	8 hrs.		
23.	No. of workers	24		
24.	No. of vehicles movement/day	14		
25.	Type of Land	Government waste land		
26.	Ultimate Depth of Mining	42		
27.	Nearest metalled road from site	0.5 km		
28.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking	0.24	
		Suppression of dust	2.916	
		Plantation	1.618	
		Others	0.24	
Total	5.014			
29.	Name of QCI Accredited Consultant with QCI No and period of validity.	Cognizance Research India Pvt. Ltd.1922, Valid Upto 10 December 2023.		
30.	Any litigation pending against the project or land in any court	No		
31.	Details of 500 m Cluster Map & certificate issued by Mining Officer	Yes, certified 768/Khanij/2022 dated 25/06/2022		
32.	Details of Lease Area in approved DSR	Yes, given in the DSR 1311/Khanij/DSR/2022 dated 11/08/2022		
33.	Proposed CER cost and Total Project Cost	Rs 1,21,000/- and Rs 51,34,000/-		
34.	Proposed EMP cost	EMP Capital Cost =Plantation Cost + CER =Rs. 9,70,800 + 1,21,000		

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		= Rs. 10,91,800/-
		EMP Recurring Cost- Rs. 5,08,000/-
35.	Length and breadth of Haul Road	Length: 0.234 m, width: 6 m
36.	No. of Trees to be Planted	809 plants

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 06/09/2023 mentioning is as follows:

1. I, Ankur Sharma, S/o Lalit Mohan Sharma is EIA Coordinator of M/s Cognizance Research India Pvt. Ltd.
2. I have prepared EIA/EMP project for the proposal (SIA/UP/MIN/440430/2023, File No. 8141-7186 for the project Building Stone/ Sandstone mining project at Gata No.- 428, S. No.- 31 Village- Dhuria, Tehsil- Chunar, District- Mirzapur, State-Uttar Pradesh, (Leased Area- 0.809 Ha) with my team.
3. I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.
4. I am satisfied with that all the necessary data/information submitted along with EIA/EMP are true and correct.
5. I certify that this project proposal has been uploaded for the first time on Parivash Portal.
6. I certify that there is no mismatch between information/data provided on the online application submitted on Parivash Portal and hard copy which will be submitted after acceptance of application.
7. I state that all the TOR Points have been complied and all the issues raised during Public Hearing have been properly addressed in EIA report.
8. The EIA/EMP report for the Proposal is prepared by my team as per guideline laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 06

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-1 to these minutes. The committee also stipulated the following specific conditions:

1. Project proponent has committed to plant 1000 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant 1000 trees/ha on a land available to the Forest Department. The project proponent will deposit the required amount for this entire plantation work (including its maintenance and security) to the Forest Department.
2. The project proponent shall install solar light in their site office.
3. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
4. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
5. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P

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6. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
 7. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
 8. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
 9. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
 10. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
 11. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
 12. The project proponent should explore the possibilities of rainwater harvesting.
 13. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
 14. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
 15. As per the proposed plan, plantation with area specific plant species, number of plants to be Planted and report of green belt development to be submitted to the Forest Department, UPPCB and Directorate of Environment, UP.
7. **“Building Stone (Granite Khanda, Boulder, Bailast (Gitti))” Project at Gata No.- 2561 (KhandNo.- 05), Village- Pahra, Tehsil- Mahoba, District- Mahoba, Shri Harpal Singh Chandel, Area : 4.00 ha., 8143/7622/SIA/UP/MIN/441120/2023**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Building Stone (Granite Khanda, Boulder, Bailast (Gitti)) Mining at Gata No.- 2561 (Khand No.- 05), Village- Pahra, Tehsil- Mahoba, District- Mahoba, U.P. (Applied Area- 4.00 ha.).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 46/Parya/SEIAA/7622/2022, dated: 23/05/2023.
3. The Public Hearing was organized on 22/07/2023. Final EIA Report was submitted by the Project Proponent on 22/08/2023.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/441120/2023
2.	File No. allotted by SEIAA, UP	8143 / 7622
3.	Name of Proponent	Shri Harpal Singh Chandel S/o Shri Puran Singh Chandel
4.	Full correspondence address of proponent	R/o- Ashirvad Palace, Nayapura Naikana, Tehsil & District- Mahoba, U.P.
5.	Name of Project	Building Stone (Granite Khanda, Boulder, Bailast

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		(Gitti) Mining Project		
6.	Project location (Plot/ Khasra /Gata No.)	Gata No.- 2561 (Khand No.- 05)		
7.	Name of Village	Pahra		
8.	Tehsil	Mahoba		
9.	District	Mahoba		
10.	Name of Minor Mineral	Building Stone (Granite Khanda, Boulder, Bailast (Gitti))		
11.	Sanctioned Lease Area (in Ha.)	4.00 ha.		
12.	Max.& Min mRL within lease area	194 mRL- 164 mRL		
13.	Pillar Coordinates (Verified by DMO)	Pillars	Latitude (N)	Longitude (E)
		A	25° 21' 02.41"N	80° 03' 47.73"E
		B	25° 21' 01.88"N	80° 03' 50.88"E
		C	25° 20' 59.47"N	80° 03' 56.49"E
		D	25° 20' 57.93"N	80° 03' 56.85"E
		E	25° 20' 56.86"N	80° 03' 53.27"E
		F	25° 20' 56.55"N	80° 03' 52.81"E
		G	25° 20' 55.59"N	80° 03' 46.41"E
14.	Total Geological Reserves	5301789 m ³		
15.	Total Mineable Reserves	1537017 m ³		
16.	Total Proposed Production (in five year)	620000 m ³		
17.	Proposed Production / year	124000 m ³		
18.	Sanctioned Period of Mine lease	10 Years		
19.	Method of Mining	Opencast Semi-Mechanized		
20.	No.Of workers	42 (approx.)		
21.	Type of Land	Govt. revenue land		
22.	Nearest metalled road from site	400m		
23.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking & Others	0.50	
		Suppression of dust	2.40	
		Plantation	4.00	
		Total	6.90	
24.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. QCI/NABET/EIA/2124/RA0224, Validity- 01/05/2024		
25.	Any litigation pending against the project or land in any court	No		
26.	Details of 500 m Cluster certificate Verified by Mining Officer	DMO, Mahoba vide Letter No. 2768/MMC-30/2022-23, Dated- 12.01.2023		
27.	Details of Lease Area in approved DSR	DSR Correction letter vide no. 8471/MMC-30-Khanij/2020-21 Dated- 10.03.2021, Page No.-02, S.No.- 30		
28.	Proposed CER cost	1.65 Lakh		
29.	Proposed EMP cost	EMP in First Year - 19.85 Lakh EMP (Recurring Years) – 8.50 Lakh		
30.	Length and breadth of Haul Road.	Length- 400m, Width- more than 6.0 m		
31.	No. of Trees to be Planted	4000		

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 11/08/2023 mentioning is as follows:

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1. I, Pankaj Srivastava S/o Sri V.V. Srivastava am EIA Coordinator of Paramarsh Servicing Environment and Development.
2. I will prepared EIA report for EC in the name of Shri Harpal Singh Chandel S/o Shri Puran Singh Chandel, for the “Building Stone (Granite Khanda, Boulder, Bailast (Gitti))” Project at Arajji No.- 2561 (Khand No.- 05), Village- Pahra, Tehsil- Mahoba, District- Mahoba, U.P. (Applied Area : 4.0 ha.) with my team.
3. I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.
4. I am satisfied with that all the necessary data/information submitted along with EIA are true and correct.
5. I certify that this project proposal has been uploaded for the first time on Parivesh Portal.
6. I certify that there is no mismatch between information/data provided on the online application submitted on Parivash Portal and hard copy which is submitted after acceptance of application.
7. I state that all the TOR Points will be complied and all the issues raised during Public Hearing will be properly addressed in EIA report.
8. The EIA report for the Proposal will be prepared by my team as per guideline laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 07

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-1 to these minutes. The committee also stipulated the following specific conditions:

1. Project proponent has committed to plant 1000 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant 1000 trees/ha on a land available to the Forest Department. The project proponent will deposit the required amount for this entire plantation work (including its maintenance and security) to the Forest Department.
2. The project proponent shall install solar light in their site office.
3. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
4. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
5. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
6. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
7. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
8. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
9. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate

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(if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.

10. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
11. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
12. The project proponent should explore the possibilities of rainwater harvesting.
13. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
14. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
15. As per the proposed plan, plantation with area specific plant species, number of plants to be Planted and report of green belt development to be submitted to the Forest Department, UPPCB and Directorate of Environment, UP.

8. Building Stone (Khanda, Giiti, Boulder, Ballast) Mining Project at Gata No.: 768, Khand No.:04, Village:Ram Nagar, Tehsil: Moth, District: Jhansi, Shri Rajesh Kumar Mariwala, Area: 4.046 Ha., 8147/6487/SIA/UP/MIN/441233/2023

RESOLUTION AGAINST AGENDA NO. 08

The project proponent/consultant did not appear. The committee discussed and deliberated that the project file should be closed and be opened only after request from the project proponent. The file shall not be treated as pending at SEAC. The matter will be discussed only after submission of online requests on prescribed online portal.

9. “Ordinary Soil Excavation Project” at Gata No. 657, 658, 792 & 1308, Village - Lachchhan Nagar, Tehsil Laharpur, District – Sitapur, Shri Mohd. Saleem Khan, Area: 1.781 Ha., 8149/SIA/UP/MIN/441301/2023

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Environmental Research and Analysis, Lucknow (U.P.). Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for “Ordinary Soil Excavation Project” at Gata No.- 657, 658, 792 & 1308, Village - Lachchhan Nagar, Tehsil - Laharpur, District - Sitapur, U.P., (Leased Area: 1.781 Ha.).
2. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/441301/2023
2. File No. allotted by SEIAA, U.P	8149
3. Name of Proponent	Shri Mohd Saleem Khan S/o Shri Mohd Amin Khan.
4. Full correspondence address of proponent	R/o Shekhupur Taranpur Tehsil- Laharpur, District- Sitapur ,UP
5. Name of Project	Ordinary Soil Excavation Project
6. Project location (Plot/Khasra/Gata No. Khand No.)	Gata No- 657, 658, 792 & 1308
7. Name of River	NA
8. Name of Village	Lachchhan Nagar
9. Tehsil	Laharpur
10. District	Sitapur, Uttar Pradesh
11. Name of Minor Mineral	Ordinary Soil Excavation Project
12. Sanctioned Lease Area (in Ha.)	1.781 Ha.
13. Mineable Area (in Ha.)	1.4248 Ha (safety margin 0.3562 Ha.)

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14. Zero level mRL	NA			
15. Max. & Min mrl within lease area	The elevation of the given excavation site is 163 mRL.			
16. Pillar Coordinates (Verified by DMO)	Gata	Pillar	Latitudes	Longitudes
	657 & 658	A	27°42'5.15"N	80°52'28.14"E
		B	27°42'5.91"N	80°52'29.17"E
		C	27°42'3.75"N	80°52'32.50"E
		D	27°42'2.89"N	80°52'31.46"E
	792	E	27°41'53.89"N	80°52'32.79"E
		F	27°41'54.89"N	80°52'33.85"E
		G	27°41'53.70"N	80°52'35.52"E
		H	27°41'52.69"N	80°52'34.46"E
	1308	I	27°42'4.09"N	80°52'38.35"E
		J	27°42'3.33"N	80°52'39.25"E
		K	27°42'1.71"N	80°52'37.63"E
L		27°42'2.43"N	80°52'36.45"E	
17. Total Geological Reserves	44525 m ³			
18. Mineable Quantity	29921 m ³ in three months			
19. Total Proposed Production	9973.66 m ³ in one months			
20. Proposed Period of Mine lease	3 months as per Approved mining plan			
21. Method of Mining	Open cast, Semi Mechanized			
22. No. of working days	90 days			
23. Working hours/day	8 hours/day			
24. No. Of workers	Approximately 20 workers			
25. No. Of vehicles movement/day	Approximately 5-7 movements per day			
26. Type of Land	Ordinary Soil Excavation Project			
27. Ultimate Depth of Mining	2.5 meter as per approved mining plan			
28. Nearest metalled road from site	MDR-19 C is about 1.78 kms towards N direction from the excavation site.			
29. Water Requirement	PURPOSE		REQUIREMENT (KLD)	
	Drinking		0.30	
	Suppression of dust		1.08	
	Plantation		0.01	
	Others (if any)		-	
Total		1.39 KLD Approx.		
30. Name of QCI Accredited Consultant with QCI No And period of validity.	M/s Environmental Research and Analysis, Lucknow (U.P.) Certificate No. QCI/NABET/EIA/1922/RA/0200 (REV-01) and valid up to Jan 21, 2024.			
31. Any litigation pending against the project or land in any court	No			
32. Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No. 825/Khanan/ Sitapur/2022-23 on dated 17/07/2023			
33. Details of Lease Area in approved DSR	NA			
34. Proposed EMP cost	Rs 272710/-more than 2% of the total Project cost			
35. Total Project cost	Rs. 30,00,000/-			
36. Length and breadth of Haul Road	120 m length and 6 m width			
37. No. of Trees to be Planted	10			

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 09/09/2023 mentioning is

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as follows:

1. I, Vishnu Kumar Awasthi, S/o Lt. R G Awasthi is EIA Coordinator of M/s Environmental Research and Analysis, Lucknow (U.P.), Accreditation Certificate No- QCI/NABET/EIA/1922/RA/0200 (REV-01) and valid up to Jan 21, 2024.
2. I have prepared EC (B2) report for the Proposal No. SIA/UP/MIN/441301/2023, Soil Excavation Project Gata No- 657, 658, 792 & 1308 Area 1.781 Ha. Village Lachchhan Nagar Tehsil Laharpur District Sitapur, Uttar Pradesh Prop. – Shri Mohammad Saleem Khan S/o Shri Mohammad Amin Khan R/o –Shekhpur Taranpur Tehsil- Laharpur, District- Sitapur (Uttar Pradesh) with my team.
3. I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.
4. I have satisfied with that all the necessary data/information required for EC (B2) presentations are true and correct.
5. I certify that this project proposal has been uploaded for the first time on Parivesh Portal.
6. I certify that there will be no mismatch between information/data provided on the online application submitted on Parivesh Portal and the hard copy/presentation which will be submitted after acceptance of application.
7. The EC (B2) report for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 09

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-3 to these minutes.

10. “Granite Dimensional Stone Mining Project” at Araj No- 132, 133 (Khand -01), Village- Kala Pahar, Tehsil: Lalitpur, District- Lalitpur, Shri Ravraja, Area- 1.072 Ha., 8151/6964/SIA/UP/MIN/441310/2023

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Environmental Research and Analysis, Lucknow (U.P). Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for “Granite Dimensional Stone Mining Project” at Araj No- 132, 133 (Khand -01), Village- Kala Pahar, Tehsil: Lalitpur, District- Lalitpur, U.P., (Leased Area- 1.072 Ha.).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 80/Parya/SEIAA/6964/2022, Date 13/05/2022.
3. The Public Hearing was organized on 12/05/2023. Final EIA Report was submitted by the Project Proponent on 22/08/2023.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/441310/2023
2. File No. allotted by SEIAA, UP	8151-6964
3. Name of Proponent	Shri Ravraja S/o- Shri Seetal Singh
4. Full correspondence address of proponent and mobile no.	R/O-village Jugpura, Devragh Road District-lalitpur (U.P.)
5. Name of Project	Granite Dimensional Stone Mining Project
6. Project location (Plot/Khasra/Gata No.)	Araj No- 132, 133 (Khand -01)
7. Name of River	NA

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8. Name of Village	Kala Pahar		
9. Tehsil	Lalitpur		
10. District	Lalitpur (U.P.)		
11. Name of Minor Mineral	Granite Dimensional Stone Mining Project		
12. Sanctioned Lease Area (in Ha.)	1.072 Ha.		
13. Mineable Area (in Ha.)	0.7417 Ha. (safety margin 0.3303 Ha)		
14. Zero level mRL	NA		
15. Max. & Min mrl within lease area	Max. & Min 334 mRL & 331 mRL respectively.		
16. Pillar Coordinates (Verified by DMO)	Pillar	Latitude	Longitude
	A	24°45'42.60"N	78°17'30.37"E
	B	24°45'42.55"N	78°17'37.00"E
	C	24°45'40.20"N	78°17'36.76"E
	D	24°45'40.94"N	78°17'33.80"E
	E	24°45'41.00"N	78°17'30.97"E
17. Total Geological Reserves	1,47,096 m ³		
18. Total Mineable Reserves	40877 m ³ for 5 Years		
19. Total Proposed Production (in five year)	1075 m ³		
20. Proposed Production/year	215 m ³ per year		
21. Sanctioned Period of Mine lease	20 Year		
22. Total quantity issued for lease period of 20 years as per LOI	4,300 m ³ for lease period of 20 years		
23. Method of Mining	Open cast, Semi-Mechanized		
24. No. of working days	250		
25. Working hours/day	8 hours/day		
26. No. Of workers	Approximately 16 workers		
27. No. Of vehicles movement/day	Approximately 1-2 movements per day.(Vehicles such as Truck dumper/tipper, Tractor Trolleys, etc. will be in use)		
28. Type of Land	Government Land		
29. Ultimate Depth of Mining	1.5 m per year as per approved mining plan		
30. Nearest metalled road from site	Unnamed metaled Road about 0.16km towards South direction		
31. Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking	0.26 KLD	
	Suppression of dust	1.44 KLD	
	Plantation	2.0 KLD	
	Others (if any)	-	
	Total	3.7 KLD approx.	
32. Name of QCI Accredited Consultant with QCI No and period of validity.	Environmental Research and Analysis, Lucknow (U.P) Certificate No. NABET/EIA/1922/RA 0200 (Rev01) (Extension Validity Till: 21.01.2024)		
33. Any litigation pending against the project or land in any court	NO		
34. Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No. 177/30 -MINES/2021-22, on Dated 16/08/2021		
35. Details of Lease Area in approved DSR	Corrigendum Letter No. 7865/ 30-Mines/2019-20 on Dated 06/02/2020 Sl.No:03		
36. Proposed EMP cost	Rs. 12,28,777/-		
37. Proposed Total Project cost	Rs. 70,00,000/-		
38. Length and breadth of Haul Road	160 m length and 6 m width		
39. No. of Trees to be Planted	2000		
40. Monitoring period	1st October 2021 to 31st December 2021		

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

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The consultant (EIA Coordinator) also submitted an affidavit dated 09/09/2023 mentioning is as follows:

1. I Vishnu Kumar Awasthi S/o Lt. R G Awasthi is EIA Coordinator of M/s Environmental Research and Analysis, Lucknow (U.P.), Accreditation Certificate No- NABET/ EIA/ 1922/RA 0200 (Rev 01), valid till- 21/01/2024.
2. I have prepared Final EIA report for the Proposal No. SIA/UP/MIN/441310/2023 (File No- 8151-6964) Granite Dimensional Stone Mining Project of Arajai No- 132, 133 (Khand -01), total lease area- 1.072 Ha. located at Village: Kala Pahar, Tehsil: Lalitpur, District: Lalitpur, State: Uttar .Project Proponent- Shri Ravraja S/o Shri Seetal Singh R/o-Village Jugpura, Devragh Road, Lalitpur, District-Lalitpur (U.P.) with my team.
3. I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.
4. I have satisfied with that all the necessary data/information required for EIA/EMP presentations are true and correct.
5. I certify that this project proposal has been uploaded for the first time on Parivesh Portal.
6. I certify that there will be no mismatch between information/data provided on the online application submitted on Parivesh Portal and the hard copy/presentation which will be submitted after acceptance of application.
7. I state that all the TOR points have been complied and all the issues raised during public hearing have been properly addressed in EIA report.
8. The EIA/EMP report for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 10

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-1 to these minutes. The committee also stipulated the following specific conditions:

1. Project proponent has committed to plant 1000 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant 1000 trees/ha on a land available to the Forest Department. The project proponent will deposit the required amount for this entire plantation work (including its maintenance and security) to the Forest Department.
2. The project proponent shall install solar light in their site office.
3. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
4. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
5. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
6. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
7. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
8. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in

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- consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
9. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
 10. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
 11. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
 12. The project proponent should explore the possibilities of rainwater harvesting.
 13. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
 14. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
 15. As per the proposed plan, plantation with area specific plant species, number of plants to be Planted and report of green belt development to be submitted to the Forest Department, UPPCB and Directorate of Environment, UP.

11. “Ordinary Sand Mining” at Ganga River Bed at Gata No.- 03 मि/4, Village: Gogaon, Tehsil: Sadar, District: Mirzapur, Shri Vijay Singh, Area: 5.0 Ha, 8159/7363/SIA/UP/MIN/441543/2023

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Globus Environment Engineering Services. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for “Ordinary Sand Mining” at Ganga River Bed at Gata No.- 03 मि/4, Village: Gogaon, Tehsil: Sadar, District: Mirzapur, U.P., (Leased Area: 5.0 Ha).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 348/Parya/SEIAA/7363/2022, Dated 17/02/2023.
3. The Public Hearing was organized on 08/06/2023. Final EIA Report was submitted by the Project Proponent on 23/08/2023.
4. Salient features of the project as submitted by the project proponent:

On-line proposal No.	SIA/UP/MIN/406648/2022		
File No. allotted by SEIAA,UP	7363		
Name of Proponent	Vijay Kumar Singh S/o Lalji Singh		
Full correspondence address of proponent and mobile no.	Village: Dubar Kalan, Lalganj, District: Mirzapur (U.P.) Pin Code: 231211		
Name of Project	Ordinary SandMining		
Project location (Plot/Khasra/Gata No.)	GataNo.03मि. /4		
Name of River	Ganga		
Name of Village	Gogaon		
Tehsil	Sadar		
District	Mirzapur, U.P.		
Name of Minor Mineral	Ordinary Sand		
Sanctioned Lease Area (in Ha.)	Total Lease Area: 5.0Ha		
Mineable Area (in Ha.)	4.277 Ha		
Zero Level mRL	68		
Max. & Min mRL within lease area	Highest RL -71mRL Lowest RL-68mRL		
Pillar Coordinates (Verified by DMO) (Source: Verified Khasra Map)	Sanction Lease Area Co-ordinate		
	Pillars	Latitude (N)	Longitude (E)
	A	25°12'57.90"N	82°15'18.80"E

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	B	25°12'53.51"N	82°15'24.59"E
	C	25°12'47.87"N	82°15'19.53"E
	D	25°12'53.30"N	82°15'13.09"E
Total Geological Reserves (Source: Approved Mining Plan)	1,55,045 m ³		
Total Mineable Reserves (Source: Approved Mining Plan)	1,00,000 m ³		
Total Proposed Production (in five years)	5,00,000 m ³		
Proposed Production/year	1,00,000 m ³ per annum		
Sanctioned Period of Mine lease	5 years		
Method of Mining	Open cast, semi-mechanized		
No. of Working days	260 Days		
Working hours/day	8 hours/day		
No. Of Workers	54		
No. of vehicles movement/day	16 Units (Assumed Loading Capacity: 40T/Unit)		
Type of Land	State Government Land		
Ultimate Depth of Mining (Source: Approved Mining Plan)	2.67 m (71mRL – 68.33mRL)		
Nearest metalled road from site	1240 m		
Water Requirement	Purpose	Requirement (KLD)	
	Drinking	0.540	
	Suppression of Dust	8.68	
	Plantation	10.0	
	Total	19.22	
Name of QCI Accredited Consultant with QCI No. and period of validity.	GLOBUS ENVIRONMENT ENGINEERING SERVICES Certificate No. NABET/EIA/2124/RA0245, Valid Till August 24/2024		
Any litigation pending against the project or hand in any court	No		
Details of 500 m Cluster Map & certificate issued by Mining Officer	Cluster certificate issued by DMO (Mining Section), Mirzapur, Letter No. 1556/खनिज/2022-23, Date –07-09-2022.		
Details of Lease Area in approved DSR	DSR Mirzapur, Page No.19, Sr.No. 04		
Proposed CER Cost	Rs. 3.28 Lakh (2 % of the total Project Cost)		
Proposed EMP Cost	Rs. 31.15Lakh		
Length and width of Approach Road	Approach Road Length 1240 m & Width 7 m		
No. of Trees to be Planted	5000 Trees		

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 11/09/2023 mentioning is as follows:

1. I, Mr. Akhilesh Gupta S/o Sri. Omkar Gupta is EIA Coordinator of M/s Globus Environment Engineering Services.
2. I have prepared the EIA/EMP report for the Proposal (SIA/UP/MIN/441543/2023) in Name of “Ordinary Sand Mining” at Ganga River Bed at Gata No. 03मि/4 of Area: 5.0 Ha, Village: Gogaon, Tehsil: Sadar, District: Mirzapur, State: Uttar Pradesh. with my team.
3. I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.
4. I certify that all the necessary data/ information submitted along with project proposal are true and correct.
5. I certify that this project proposal has been uploaded for the First time on PARIVESH Portal.

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6. I certify that there will be no mismatch between information/data provided on the online application submitted on PARIVESH Portal and the hard copy/presentation which will be submitted after acceptance of application.
7. I state that all the TOR Points have been complied and all the issues raised during Public Hearing have been properly addressed in EIA report.
8. The EIA/EMP Report for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 11

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-2 to these minutes. The committee also stipulated the following specific conditions:

1. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders. The quantity mentioned in LoI or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department.
2. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
3. Project proponent has committed to plant 1000 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant 1000 trees/ha on a land available to the Forest Department. The project proponent will deposit the required amount for this entire plantation work (including its maintenance and security) to the Forest Department.
4. The project proponent shall install solar light in their site office.
5. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
6. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
7. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
8. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
9. The project proponent should explore the possibilities of rainwater harvesting.
10. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
11. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
12. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department
13. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
14. Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.

Minutes of 784th SEAC-1 Meeting Dated 12/09/2023**12. “Ordinary Sand Mining” on the riverbed of Yamuna River at Gata No.-706, Village- Kotana Khadar, Tehsil - Baraut, District - Baghpat, Shri Dayachand Bargoti, M/s Royal constructions Company, Area- 12.245 ha., 8161/7696/SIA/UP/MIN/439818/2023**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Cognizance Research India Pvt. Ltd. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Ordinary Sand mining project on Riverbed of Yamuna River, in Village- Kotana Khadar, Tehsil- Baraut, and District: Baghpat, State- Uttar Pradesh, (Leased Area : 12.245 ha), M/s Royal Construction Company.
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 70/Parya/SEIAA/7696/2022, dated: 06/06/2023.
3. The Public Hearing was organized on 01/08/2023. Final EIA Report was submitted by the Project Proponent on 24/08/2023.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/420993/2023		
2. File No. allotted by SEIAA, UP	7696		
3. Name of Proponent	M/S Royal Construction Company, Prop. Shri Dayachand Bargoti		
4. Full correspondence address of proponent and mobile No.	R/o M.No. 5, Nai Break Point Restaurant, Bhur Chauraha k pass, Yamunapur, District- Bulandshahar (U.P.)		
	Mobile No-		
	Email-		
5. Name of Project	Kotana Khadar Ordinary Sand mining project on Riverbed of Yamuna River		
6. Project location (Plot/Khasra/Gata No.)	Gata No. 706		
7. Name of River	Yamuna River		
8. Name of Village	Kotana Khadar		
9. Tehsil	Baraut		
10. District	Baghpat		
11. Name of Minor Mineral	Ordinary Sand		
12. Sanctioned Lease Area (in Ha.)	12.245 ha		
13. Max & Min mRL within lease area	Max- 220.0 mRL & 219.0 mRL		
14. Pillar Coordinates (Verified by DMO)	Sanctioned Mining Lease Area		
	Pillar No.	Latitude	Longitude
	A	29°6'16.40"N	77°8'22.70"E
	B	29°6'14.50"N	77°8'32.50"E
	C	29°6'33.90"N	77°8'36.10"E
D	29°6'30.30"N	77°8'27.90"E	
15. Total Geological Reserves	4,71,406 Cum		
16. Total Mineable Reserves in LOI	2,75,500 Cum/year		
17. Total Proposed Production	2,75,500 Cum/year		
18. Proposed Production/year	2,75,500 Cum		
19. Sanctioned Period of Mine lease	05 years		
20. Method of Mining	Open Cast Semi-mechanized Method		
21. No. of working days	260 days		
22. Working hours/day	8 hrs		
23. No. of workers	58		
24. No. of vehicles movement/day	80		
25. Type of Land	Government land		
26. Ultimate Depth of Mining	2.54		
27. Nearest metalled road from site	1.60 km (approx)		
28. Water Requirement	PURPOSE		REQUIREMENT (KLD)
	Drinking		0.58

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	Suppression of dust	4.8
	Plantation	12.0
	Others (if any)	0.58
	Total	17.96
29. Name of QCI Accredited Consultant with QCI No and period of validity.	Cognizance Research India Pvt. Ltd. 1922, validity= 10, December 2023	
30. Any litigation pending against the project or land in any court	No	
31. Details of 500 m Cluster Map & certificate issued by Mining Officer	Yes, certified	
32. Details of Lease Area in approved DSR	Yes, given in the DSR	
33. Proposed CER cost/year	Rs 1,80,000/-	
34. Proposed EMP cost/year	Recurring Cost- 5,88,000/-	
35. Length and breadth of Haul Road	Length: 400 m, width: 6 m	
36. No. of Trees to be Planted	12000 plants	

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 06/09/2023 mentioning is as follows:

1. I, Ankur Sharma, S/o Lalit Mohan Sharma is EIA Coordinator of M/s Cognizance Research India Pvt. Ltd.
2. I have prepared EIA/EMP project for the proposal (SIA/UP/MIN/439818/2023 for the project Ordinary Sand mining project on Riverbed of Yamuna River, in Village- Kotana Khadar, Tehsil- Baraut, and District: Baghpat, State- Uttar Pradesh, (Leased Area : 12.245 ha), M/s Royal Construction Company with my team.
3. I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.
4. I am satisfied with that all the necessary data/information submitted along with EIA/EMP are true and correct.
5. I certify that this project proposal has been uploaded for the first time on Parivash Portal.
6. I certify that there is no mismatch between information/data provided on the online application submitted on Parivash Portal and hard copy which will be submitted after acceptance of application.
7. I state that all the TOR Points have been complied and all the issues raised during Public Hearing have been properly addressed in EIA report.
8. The EIA/EMP report for the Proposal is prepared by my team as per guideline laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 12

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-2 to these minutes. The committee also stipulated the following specific conditions:

1. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders. The quantity mentioned in LoI or quantity mentioned in replenishment study, whichever is less, would be maximum quantity

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which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department.

2. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
3. Project proponent has committed to plant 1000 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant 1000 trees/ha on a land available to the Forest Department. The project proponent will deposit the required amount for this entire plantation work (including its maintenance and security) to the Forest Department.
4. The project proponent shall install solar light in their site office.
5. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
6. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
7. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
8. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
9. The project proponent should explore the possibilities of rainwater harvesting.
10. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
11. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
12. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department
13. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
14. Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.

13. Sand/Morrum Mining Project at Gata No.- 531 Anga, Khand- 04, Village- Sasnai, Tehsil- Obra, District- Sonbhadra, Shri Rai Bahadur Singh, M/s Rai Bahadur Singh Contractor, Area - 12.146 Ha., 8163/6668/SIA/UP/MIN/441530/2023

RESOLUTION AGAINST AGENDA NO. 13

The project proponent/consultant did not appear. The committee discussed and deliberated that the project file should be closed and be opened only after request from the project proponent. The file shall not be treated as pending at SEAC. The matter will be discussed only after submission of online requests on prescribed online portal.

14. "Gitti/ Patthar" Project at Gata No.- 2450 (Khand No.- 02), Village- Jarar, Tehsil- Naraini, District- Banda, Shri Gaudeen Singh, M/s Gaudeen Singh Contractor & Supplier, Area : 2.00 ha., 8121/SIA/UP/MIN/440497/2023

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and Development. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The terms of reference is sought for Gitti/ Patthar Mining at Gata No.- 2450 (Khand No.- 02), Village- Jarar, Tehsil- Naraini, District- Banda, U.P. (Applied Area- 2.00 ha.),
2. Salient features of the project as submitted by the project proponent:

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1.	On-line proposal No.	SIA/UP/MIN/440497/2022		
2.	File No. allotted by SEIAA, UP	8121		
3.	Name of Proponent	M/s Gaudeen Singh Contractor & Supplier, Prop.- Shri Gaudeen Singh S/o Shri Raj Kumar Singh		
4.	Full correspondence address of proponent	R/o- Village- Aradhara Paras, Thana- Baberu, Tehsil- Baberu, District- Banda, U.P.		
5.	Name of Project	Gitti/ Patthar Mining Project		
6.	Project location (Plot/ Khasra /Gata No.)	Gata No.- 2450 (Khand No.- 02)		
7.	Name of Village	Jarar		
8.	Tehsil	Naraini		
9.	District	Banda		
10.	Name of Minor Mineral	Gitti/ Patthar		
11.	Sanctioned Lease Area (in Ha.)	2.00 ha.		
12.	Max.& Min mRL within lease area	231 mRL- 184 mRL		
13.	Pillar Coordinates (Verified by DMO)	Pillars	Latitude (N)	Longitude (E)
		A	25° 19' 02.49"N	80° 21' 33.88"E
		B	25° 19' 05.02"N	80° 21' 41.17"E
		C	25° 19' 01.39"N	80° 21' 43.74"E
		D	25° 18' 59.83"N	80° 21' 37.88"E
		E	25° 19' 01.39"N	80° 21' 36.74"E
	F	25° 19' 00.74"N	80° 21' 34.60"E	
14.	Total Geological Reserves	2074650 m ³		
15.	Total Mineable Reserves	399226 m ³		
16.	Total Proposed Production (in five year)	100000 m ³		
17.	Proposed Production / year	20000 m ³		
18.	Sanctioned Period of Mine lease	10 Years		
19.	Method of Mining	Opencast Semi-Mechanized		
20.	No. Of workers	33 (approx.)		
21.	Type of Land	Govt. revenue land		
22.	Nearest metalled road from site	250 m		
23.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking & Others	0.40	
		Suppression of dust	1.50	
		Plantation	2.00	
		Total	3.90	
24.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. QCI/NABET/EIA/2124/RA0224, Validity-01/05/2024		
25.	Any litigation pending against the project or land in any court	No		
26.	Details of 500 m Cluster certificate Verified by Mining Officer	DMO, Banda vide Letter No. 1557/Khanij-30, Dated 16 th May, 2023		
27.	Monitoring Period	March-May 2023		
28.	Details of Lease Area in approved DSR	Sudhi Patra No.-1374/Khanij-30, Banda, Dated 13-08-2019 at Page No.-01, S.No.- 11		
29.	Proposed CER cost	1.35 Lakh		
30.	Proposed EMP cost	EMP in First Year - 13.75 Lakh EMP (Recurring Years) – 7.0 Lakh		
31.	Length and breadth of Haul Road.	Length- 250m, Width- more than 6.0 m		
32.	No. of Trees to be Planted	2000		

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.

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6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 11/08/2023 mentioning is as follows:

1. I, Pankaj Srivastava S/o Sri V.V. Srivastava am EIA Coordinator of Paramarsh Servicing Environment and Development.
2. I will prepared EIA report for EC in the name of M/s Gaudeen Singh Contractor & Supplier, Prop.- Shri Gaudeen Singh S/o Shri Raj Kumar Singh for the Proposed "Gitti/ Patthar" Project at Gata No.- 2450 (Khand No.- 02), Village- Jarar, Tehsil- Naraini, District- Banda, U.P. (Applied Area : 2.00 ha.) with my team.
3. I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.
4. I am satisfied with that all the necessary data/information submitted along with EIA are true and correct.
5. I certify that this project proposal has been uploaded for the first time on Parivesh Portal.
6. I certify that there is no mismatch between information/data provided on the online application submitted on Parivash Portal and hard copy which is submitted after acceptance of application.
7. I state that all the TOR Points will be complied and all the issues raised during Public Hearing will be properly addressed in EIA report.
8. The EIA report for the Proposal will be prepared by my team as per guideline laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 14

The committee discussed the matter and recommended to issue the standard terms of reference for the preparation of EIA as annexed at annexure-4 to the minutes. The committee also stipulated following additional TOR Points:

Additional TOR:

1. Baseline monitoring data should be collected for post monsoon season i.e. October to December, 2023.
2. To ensure proper monitoring, the project proponent/consultant should provide evidence in form of (A) Raw Data (B) Logbook of their site visit along with activities carried out during monitoring (C) Real time photographs showing monitoring machine, public, lab person etc. Proprietor/proprietor representative should be present at the time of monitoring and monitoring should be conducted as per CPCB SOP/NABET/QCI guidelines. Lab responsible person should be present at the time of EIA presentation.
3. EIA coordinator & FAE should give a notarized affidavit during EIA presentation that they have personally visited the site & they have also taken all the mitigating measures for any critical issues involved in the project.
4. The project proponent will have to inform the schedule of monitoring/data collection programme to the SEIAA/SEAC, UP before start of data collection. In case of failure, the collected baseline monitoring data will be treated as null and void.
5. The details of equipment used for baseline monitoring alongwith its photograph mentioning date, time and geo coordinates for preparation of EIA report should be clearly displayed to the people present during public hearing and the complete details related to monitoring period must be mentioned in the minutes of public hearing.
6. Original lab analysis report of the project proposal along with EIA report should be uploaded on Parivesh Portal.

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7. Combined KML of all mines in a cluster should be submitted at the time of EIA.
8. The project proponent/Consultant should identify the core & buffer zone (2.5 km) of the mining site.
9. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road to be submitted at the time of EIA presentation.
10. Proponent/Consultant should submit the plan/information along with technology (photographs of water sprinklers/ tankers) to be implemented for mitigating dust at source points in lease area and haulage road during operation activity/vehicular movement. Technology should be displayed at the time of EIA presentation.
11. Proposed plantation plan with area specific plant species, number of plants to be planted and place of plantation along with a proper map to be submitted at the time of EIA presentation.
12. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ person to be submitted at the time of EIA presentation.
13. Proponent/consultant shall present TOR specific/additional conditions compliance, observation/suggestions raised during the public hearing and commitment made by the project proponent in a tabular form with a time bound plan at the time of EIA presentation.
14. Corporate Social Responsibility (CSR) to be prepared as per the MoEF guidelines and present it at the time of EIA presentation.

15. Sand/Morrum/Bajri Excavation Project At Gata No. -1/1/1, Laat No.- 38, Village – Nuniyari Aehatmal Tehsil – Behat & District – Saharanpur, Shri Dhanpal Singh & Shri Rajeev Bhatia, M/s Shanti Enterprises, Area-24.29 Ha., 8103/7546/SIA/UP/MIN/440229/2023

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Environmental Research and Analysis, Lucknow (U.P). Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Sand/Morrum/Bajri Excavation Project At Gata No. - 1/1/1, Laat No.- 38, Village – Nuniyari Aehatmal Tehsil – Behat & District – Saharanpur, U.P., (Leased Area-24.29 Ha.), M/s Shanti Enterprises.
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 06/Parya/SEIAA/7546/2022, Date 12/04/2023.
3. The Public Hearing was organized on 05/07/2023. Final EIA Report was submitted by the Project Proponent on 12/08/2023.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/440229/2023
2. File No. allotted by SEIAA, U.P	8103/7546
3. Name of Proponent	M/s Shanti Enterprises, Shri Dhanpal Singh & Shri Rajeev Bhatiya (Partner) Authorized Person: Shri Dhanpal Singh
4. Full correspondence address of proponent and mobile no.	Bansal Vihar, Chhutmalpur, District- Saharanpur, U.P
5. Name of Project	Sand/Morrum/Bajri Mining Project
6. Project location (Plot/Khasra/Gata No.)	Gata No. 1/1/1, Laat No. 38
7. Name of River	Yamuna River
8. Name of Village	Nuniyari Aehatmal
9. Tehsil	Behat
10. District	Saharanpur (U.P)
11. Name of Minor Mineral	Sand/Morrum/Bajri Mining Project
12. Sanctioned Lease Area (in Ha.)	24.29 Ha
13. Mineable Area (in Ha.)	21.7561Ha (safety margin 2.5339 Ha)
14. Zero level mRL	281mRL

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15. Max. & Min mrl within lease area	Highest Elevation: 287mRL & Lowest Elevation: 285 mRL			
16. Pillar Coordinates (Verified by DMO)	Gata No.	Points	Latitude	Longitude
	1/1/1 Laat No. 38	A	30°11'00.90"N	77°29'25.83"E
		B	30°11'12.98"N	77°29'12.21"E
		C	30°11'24.95"N	77°29'26.28"E
		D	30°11'21.79"N	77°29'29.68"E
		E	30°11'20.39"N	77°29'33.03"E
		F	30°11'18.64"N	77°29'33.83"E
		G	30°11'17.01"N	77°29'34.70"E
		H	30°11'14.93"N	77°29'32.91"E
		I	30°11'09.54"N	77°29'31.35"E
J		30°11'03.46"N	77°29'29.55"E	
17. Total Geological Reserves	8,70,624 m ³			
18. Total Mineable Reserves	4,37,247 m ³ per year			
19. Total Proposed Production (in five year)	21,86,235m ³ for five year			
20. Proposed Production/year	4,37,247 m ³ per year			
21. Sanctioned Period of Mine lease	5 Years as per LOI			
22. Proposed Mineable quantity for lease period of 10 Years	21,86,235 m ³ in 5 years			
23. Method of Mining	Open cast, semi-Mechanized			
24. No. of working days	250			
25. Working hours/day	8 hours/day			
26. No. Of workers	78			
27. No. Of vehicles movement/day	130-135Vehicles movement/day			
28. Type of Land	Government Land			
29. Ultimate Depth of Mining	2.5m as per approved mining plan			
30. Nearest metalled road from site	NH-34 at 3.0 km towards NW direction from project site.			
31. Water Requirement	PURPOSE		REQUIREMENT (KLD)	
	Drinking water		0.88 KLD	
	Dust suppression		3.42 KLD	
	Plantation		1.0 KLD	
	Others (if any)		-	
Total		5.3 KLD (Approx)		
32. Name of QCI Accredited Consultant with QCI No And period of validity.	Environmental Research and Analysis, Lucknow (U.P) Certificate No. NABET/ EIA/ 1922/RA 0200 (Rev01) Valid up to 21 January, 2024			
33. Any litigation pending against the project or land in any court	No			
34. Details of 500 m Cluster Map & certificate issued by Mining Officer	Cluster Certificate vide Letter No. 1771/खनिज/2022-23 dated 1/02/2023			
35. Details of Lease Area in approved DSR	District Survey Report Year 2022 , Lease Area mentioned on Page No. 09, Sr. No. 5			
36. Proposed EMP cost	Rs. 28,00,000/-			
37. Proposed Total Project cost	Rs. 14,00,00,000/-			
38. Length and breadth of Haul Road	380 m length and 6.0 m width			
39. No. of Trees to be Planted	1000			
40. Monitoring Period	1 st October 2022 to 31 st December 2022 (Post monsoon season)			

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.

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9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 09/09/2023 mentioning is as follows:

1. I Vishnu Kumar Awasthi S/o Lt. R G Awasthi is EIA Coordinator of M/s Environmental Research and Analysis, Lucknow (U.P.), Accreditation Certificate No. NABET/ EIA/ 1922/RA 0200 (Rev 01), valid till- 21/01/2024.
2. I have prepared final EIA report for the Proposal No. SIA/UP/MIN/440229/2023, (FILE No. 8103/7546) M/s Shanti Enterprises, Shri Dhanpal Singh & Shri Rajiv Bhatiya (Partner) R/o - Village- Bansal Bihar, Chhutmalpur District- Saharanpur (U.P.) proposed "Sand/Morrum/Bajri Mining Project" at Gata No. 1/1/1, Laat No. 38, (Area 24.29 Ha) in Village: Nuniyari Achatmal, Tehsil: Behat & District- Saharanpur, Uttar Pradesh with my team.
3. I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.
4. I have satisfied with that all the necessary data/information required for EIA/EMP presentations are true and correct.
5. I certify that this project proposal has been uploaded for the first time on Parivesh Portal.
6. I certify that there will be no mismatch between information/data provided on the online application submitted on Parivesh Portal and the hard copy/presentation which will be submitted after acceptance of application.
7. I state that all the TOR points have been complied and all the issues raised during public hearing have been properly addressed in EIA report.
8. The EIA/EMP report for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 15

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-1 to these minutes. The committee also stipulated the following specific conditions:

1. Project proponent has committed to plant 1000 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant 1000 trees/ha on a land available to the Forest Department. The project proponent will deposit the required amount for this entire plantation work (including its maintenance and security) to the Forest Department.
2. The project proponent shall install solar light in their site office.
3. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
4. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
5. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
6. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
7. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
8. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater

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- harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
9. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
 10. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
 11. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
 12. The project proponent should explore the possibilities of rainwater harvesting.
 13. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
 14. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
 15. As per the proposed plan, plantation with area specific plant species, number of plants to be Planted and report of green belt development to be submitted to the Forest Department, UPPCB and Directorate of Environment, UP.
- 16. “Building Stone (Granite Khanda, Boulder, Bailast (Gitti)) Mining” Project at Gata No.- 453/1, Village- Damaura, Tehsil- Mahoba, District- Mahoba, Shri Atique Ahmed, Area- 4.755 ha., 8117/ 7586/SIA/UP/MIN/440447/2023**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for “Building Stone (Granite Khanda, Boulder, Bailast (Gitti))” Project at Gata No.- 453/1, Village- Damaura, Tehsil- Mahoba, District- Mahoba, U.P. (Leased Area : 4.755 ha.).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 30/Parya/SEIAA/7586/2022, dated: 08/05/2023.
3. The Public Hearing was organized on 22/07/2023. Final EIA Report was submitted by the Project Proponent on 16/08/2023.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/440447/2023		
2.	File No. allotted by SEIAA, UP	8117, 7586		
3.	Name of Proponent	Shri Atique Ahmed S/o Late Shri Shoeb Ahmed		
4.	Full correspondence address of proponent	R/o- H.No.- 177, Vivek Nagar, Kanpur Sagar Road, Kabrai, Distt.- Mahoba, U.P.		
5.	Name of Project	Building Stone (Granite Khanda, Boulder, Bailast (Gitti)) Mining Project		
6.	Project location (Plot/ Khasra /Gata No.)	Gata No.- 453/1		
7.	Name of Village	Damaura		
8.	Tehsil	Mahoba		
9.	District	Mahoba		
10.	Name of Minor Mineral	Building Stone (Granite Khanda, Boulder, Bailast (Gitti))		
11.	Sanctioned LeaseArea (inHa.)	4.755 ha.		
12.	Max.& Min mRL within lease area	207 mRL- 188 mRL		
13.	Pillar Coordinates(Verified by DMO)	Pillars	Latitude (N)	Longitude (E)

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		A	25° 16' 28.17"N	79° 59' 04.88"E
		B	25° 16' 28.11"N	79° 59' 11.04"E
		C	25° 16' 22.12"N	79° 59' 14.85"E
		D	25° 16' 20.10"N	79° 59' 14.43"E
		E	25° 16' 19.68"N	79° 59' 10.05"E
		F	25° 16' 20.61"N	79° 59' 08.11"E
14.	Total Geological Reserves	4793418 m ³		
15.	Total Mineable Reserves	2051980 m ³		
16.	Total Proposed Production (in five year)	772690 m ³		
17.	Proposed Production / year	154538 m ³		
18.	Sanctioned Period of Mine lease	10 Years		
19.	Method of Mining	Opencast Semi-Mechanized		
20.	No.Of workers	46 (approx.)		
21.	Type of Land	Govt. revenue land		
22.	Ultimate Depth of Mining	15 meter (average)		
23.	Nearest metalled road from site	0.30 km		
24.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking& Others	0.50	
		Suppression of dust	2.0	
		Plantation	5.00	
		Others(if any)	-----	
		Total	7.50	
25.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. QCI/NABET/EIA/2124/RA0224, Validity-01/05/2024		
26.	Any litigation pending against the project or land in any court	No		
27.	Details of 500m Cluster certificate Verified by Mining Officer	DMO (Khanan Anubhag), Mahoba vide Letter No. 2431/MMC-30/ 2022-23, Dated 08.12.2022		
28.	Details of Lease Area in approved DSR	DSR correction letter Page No.-03, S.No.- 53		
29.	Proposed CER cost	1.45 Lakh		
30.	Proposed EMP cost	EMP in First Year – 22.50 Lakh EMP (Recurring Years) – 8.85 Lakh		
31.	Length and breadth of Haul Road.	Length- 0.30 km, Width- more than 6.0 m		
32.	No. of Trees to be Planted	5000		

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category–1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 11/08/2023 mentioning is as follows:

- I, Pankaj Srivastava S/o Sri V.V. Srivastava am EIA Coordinator of Paramarsh Servicing Environment and Development.
- I have prepared EIA report for EC in the name of Shri Atique Ahmed S/o Late Shri Shoeb Ahmed for the “Building Stone (Granite Khanda, Boulder, Bailast (Gitti))” Project at Gata No.- 453/1 , Village- Damaura, Tehsil- Mahoba, District- Mahoba, U.P. (Applied Area : 4.755 ha.) with my team.
- I have personally visited the site of proposal and certify that no Mining activity has been undertaken on the project site for the present proposal.

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4. I am satisfied with that all the necessary data/information submitted along with EIA are true and correct.
5. I certify that this project proposal has been uploaded for the first time on Parivash Portal.
6. I certify that there is no mismatch between information/data provided on the online application submitted on Parivash Portal and hard copy which is submitted after acceptance of application.
7. I state that all the TOR Points have been complied and all the issues raised during Public Hearing is properly addressed in EIA report.
8. The EIA report for the Proposal has prepared by my team as per guideline laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 16

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-1 to these minutes. The committee also stipulated the following specific conditions:

1. Project proponent has committed to plant 1000 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant 1000 trees/ha on a land available to the Forest Department. The project proponent will deposit the required amount for this entire plantation work (including its maintenance and security) to the Forest Department.
2. The project proponent shall install solar light in their site office.
3. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
4. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
5. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
6. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.
7. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
8. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
9. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
10. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
11. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
12. The project proponent should explore the possibilities of rainwater harvesting.
13. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.

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14. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
15. As per the proposed plan, plantation with area specific plant species, number of plants to be Planted and report of green belt development to be submitted to the Forest Department, UPPCB and Directorate of Environment, UP.
17. **Discussion on Complaint letter of Ashish, Davalpur, Siddharthnagar regarding File No. 7923, Proposal No. SIA/UP/MIN/430341/2023 & File No. 7959, Proposal No. SIA/UP/MIN/431332/2023 on illegal grant of false and fabricated information by OCI accredited consultant/Project Proponent for conducting EIA studies for the false period which is not notified under CPCB/MoEF guideline**

RESOLUTION AGAINST AGENDA NO. 17

The committee has gone through the compliant letter and observed that the complainer has mentioned that project proponent/consultant has started the collection of baseline monitoring data before issuance of Letter of Intent (LoI). The consultant informed that they have done monitoring from 15th March to 31 May, 2023. The committee discussed the matter and opined that the contention of complainer is not appropriate. However, the monitoring period has not been completed 90 days. Therefore, the committee advised the consultant to collect baseline monitoring data as per guidelines prescribed by MoEF&CC, Govt. of India/CPCB.

(Dr. Brij Bihari Awasthi)
Member

(Umesh Chandra Sharma)
Member

(Dr. Ratan Kar)
Member

(Om Prakash Srivastava)
Member

(Ashish Tiwari)
Member-Secretary, SEAC

(Rajive Kumar)
Chairman

Nodal, SEAC-1

MoM prepared by Secretariat in consultation with Chairman & Members on the basis of decisions taken by SEAC-1 during the meeting.

Annexure-1General and Specific Conditions for Gitti, Patthar & Boulder Mining Projects: -A. General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board

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19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

B. Specific Conditions:

1. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
2. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
3. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05 ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05 ha, the E.C issued will stand revoked.
4. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
5. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
6. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
7. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
8. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
9. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
10. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
11. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
12. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise

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- afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.
13. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
 14. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
 15. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
 16. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
 17. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
 18. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
 19. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
 20. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
 21. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nullahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
 22. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
 23. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
 24. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
 25. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
 26. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the

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- recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
27. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
 28. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
 29. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
 30. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
 31. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
 32. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
 33. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
 34. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (April May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
 35. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
 36. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
 37. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.

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38. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
39. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
40. Project Proponent shall explore the possibility of using solar energy where ever possible.
41. Commitment towards CER has to be followed strictly.
42. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
43. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
44. The blasting will be done only after getting permission from the Mining Department.

Annexure-2General and Specific Conditions for Sand/Morum Mining ProposalsGeneral Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.

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23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).

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42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is less.
2. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
3. Environment management in according to environmental status and impact of the project.
4. During the school opening and closing time transportation of minerals will be restricted.
5. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
6. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
7. Pakkamotorable haul road to be maintained by the project proponent.
8. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
9. Permission from the competent authority regarding evacuation route should be taken.
10. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
11. Provision for cylinder for workers should be made for cooking.
12. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
13. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
14. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
15. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
16. Provision for two toilets and hand pumps should be made at mining site.
17. Drinking water for workers would be provided by tankers.
18. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
19. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
20. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.

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21. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
22. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
23. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
24. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
25. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
26. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
27. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
28. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
29. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
30. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
31. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
32. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
33. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
34. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
35. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
36. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
37. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
38. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
39. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.

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40. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
41. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
42. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
43. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
44. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
45. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
46. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.
47. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.
48. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
49. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
50. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
51. Waste water from potable use be collected and reused for sprinkling.
52. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

Annexure-3General and Specific Conditions for Soil Earth Mining Projects:-General condition:

1. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.
2. Any mining activity shall be undertaken only after valid permission from Mining Department/District Administration and written agreement with land owner from where earth excavation is proposed.
3. No change in mining technology and scope of working shall be made without approval of Authority.
4. Personnel working in dusty areas shall be provided with protective respiratory devices and they shall also be imparted adequate training and information on safety and health aspects.
5. The Authority reserves the right to revoke the clearance if conditions stipulated are not implemented. The Authority will also be entitled to impose additional environmental conditions or modify the existing ones, if necessary.
6. In case of any deviation or alteration in the project proposed from those submitted to this Authority for clearance, a fresh reference should be made to the Authority to assess the adequacy of the condition(s) imposed and to add additional environmental protection Measures required, if any.
7. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

Specific Conditions:

1. The Environmental clearance will be co-terminus with the agreement/mining plan whichever is less.
2. Environment management should be in accordance with the present environment status of the project.
3. Approach kaccha road should be made motorable and maintained periodically.
4. Transportation of soil should be undertaken in covered containers.
5. Rehabilitation plan with planting of trees to be submitted along with the closure plan.
6. Land to be leveled and handed over to the owners after completion of excavation work.
7. A valid NOC from State Pollution Control Board shall be obtained for the Brick kiln prior to operation as per law and all guidelines must be followed, if applicable.
8. The mining operations shall be strictly limited to the proposed mining sites and proposed purpose.
9. Top soil should be adequately preserved and should be used for landscaping.
10. Excavated soil should be properly stored in a manner not to increase surrounding air pollution level.
11. Water sprinkling should be exercised during excavation and storage of soil for suppression of fugitive dust.
12. Excavated area should be properly reclaimed and ensured that no open bore hole is left.
13. Safety measures for the people working at the site shall be duly taken care of as per law.
14. The excavation work shall be done in day time only.
15. The project boundary shall be properly covered to restrict dust dispersion.
16. Precautionary measures during soil excavation for conservation and protection of rare and endangered flora and fauna found in the study area.
17. Noise level shall be maintained as per standards for both day and night.
18. The route map for soil transportation from excavation plots to work site should be framed up and necessary permissions shall be sought from District Administration.
19. Vehicles hired for the transportation should be in good condition and should have Pollution Check Certificate and should conform to applicable air and noise emission standards.

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20. Personnel exposure monitoring for respirable mineral dust shall be carried out for the workers and records maintained including health records of the workers. Awareness program for workers on impact of mining on their health and precautionary measures like use of personal protective equipments etc. shall be carried out periodically. First aid facilities and adequate sanitary facility in the form of temporary toilets/septic tanks.
21. Solid waste material viz gutkha rappers, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management Rules.
22. Project proponent should maintain daily register for information of (a) collection of soil/clay, (b) manpower & (c) transportation purpose.
23. Soil mining shall strictly be undertaken as per rules and regulations/permissions obtained from District Administration/Mining Department
24. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. A copy of resolution as above shall be submitted to the authority along with list of beneficiaries with their mobile nos./address.
25. The borrowing/excavation activity shall be restricted to a maximum depth of 2 m. below general ground level at the site.
26. The borrowing/excavation activity shall be restricted to 2 m. above the ground water table at the site.
27. The borrowing/excavation activity shall not alter the natural drainage pattern of the area.
28. The borrowed/excavated pit shall be restored by the project proponent for useful purpose(s).
29. Appropriate fencing all around the borrowed/excavated pit shall be made to prevent any mishap.
30. Measures shall be taken to prevent dust emission by covering of borrowed/excavated earth during transportation.
31. Safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to borrowing/excavation of earth.
32. Workers/labourers shall be provided with facilities for drinking water and sanitation.
33. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
34. A minimum distance of 15 m from any civil structure shall be kept from the periphery of any excavation area.

Annexure-4Standard Terms of Reference for the Mining Project prescribed by MoEF&CC, GoI

- 1) Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.
- 2) A copy of the document in support of the fact that the proponent is the rightful lessee of the mine should be given.
- 3) All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
- 4) All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/ toposheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
- 5) Information should be provided in Survey of India Toposheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
- 6) Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
- 7) It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report.
- 8) Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
- 9) The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
- 10) Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
- 11) Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
- 12) A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.
- 13) Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of net present value (NPV) and compensatory afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
- 14) Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.

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- 15) The vegetation in the RF / PF areas in the study area, with necessary details, should be given.
- 16) A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
- 17) Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.
- 18) A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled- I fauna found in the study area, the necessary plan alongwith budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.
- 19) Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Department should be secured and furnished to the effect that the proposed mining activities could be considered.
- 20) R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.
- 21) One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season); December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
- 22) Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.
- 23) The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
- 24) Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
- 25) Description of water conservation measures proposed to be adopted in the Project should be given.
- 26) Details of rainwater harvesting proposed in the Project, if any, should be provided.
- 27) Impact of the Project on the water quality, both surface and groundwater, should be assessed and

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- necessary safeguard measures, if any required, should be provided.
- 28) Based on actual monitored data, it may clearly be shown whether working will intersect groundwater.
 - 29) Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.
 - 30) Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.
 - 31) Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same.
 - 32) A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
 - 33) Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
 - 34) Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
 - 35) Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
 - 36) Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
 - 37) Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
 - 38) Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
 - 39) Detailed environmental management plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
 - 40) Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
 - 41) Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
 - 42) The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
 - 43) A Disaster management Plan shall be prepared and included in the EIA/EMP Report.
 - 44) Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
 - 45) Besides the above, the below mentioned general points are also to be followed:-
 - a) Executive Summary of the EIA/EMP Report

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- b) All documents to be properly referenced with index and continuous page numbering.
- c) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.
- d) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.
- e) Where the documents provided are in a language other than English, an English translation should be provided.
- f) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
- g) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF&CC vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
- h) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.
- i) As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
- j) The EIA report should also include: (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

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Minutes of the 776th Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 18-11-2023 (Part B)

The meeting of 776th State Level Environment Impact Assessment Authority, UP (SEIAA) was held on-line on 18.11.2023 the Directorate of Environment. The following were present in the meeting:-

1. Smt. Mamta Sanjeev Dubey,
2. Shri Paras Nath,
3. Shri Ajay Kumar Sharma,

- Chairman, SEIAA, U.P
Member, SEIAA, U.P
Member Secretary, SEIAA, U.P

Agenda A-Minutes of 802nd SEAC-2 Meeting Dated 19/10/2023

1. **"Building Stone (Granite Khanda, Boulder, Bailast (Gitti))" Project at Gata No.- 3017 (KhandNo.- 02 New), Village- Kulpahar, Tehsil- Kulpahar, District- Mahoba, Shri Akash Khatri, Area : 1.90 ha., 8292/SIA/UP/MIN/445481/2023.**

SEIAA agreed with the recommendation of SEAC to issue additional ToR to the title proposal for conducting EIA studies. SEIAA added following points to ToR-

- 1- Since no intimation has been submitted regarding available monitoring data, hence data will be collected after issuance of ToR.
- 2- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 3- The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- 4- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 5- Detailed Mine Reclamation plan and Plan for using the mine void for productive use in consultation with local administration and gram-panchayat should be submitted along with EIA-EMP.
- 6- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
- 7- Latest KML file for the area and mining lease area should be provided.
- 8- Status of leases granted/to be granted in various mining khands along with production since the formulation of DSR, duly certified by the competent authority should be submitted.
- 9- In case project proponent intends to temporarily store mined out material or any tools, equipment or other material outside mine lease area then NOC from competent authority for doing so should be submitted and details of such area and associated Environmental impacts should be included in EIA-EMP report. This should also be clearly mentioned during public hearing.
- 10- Road network to be used by the project should be clearly shown on Survey of India toposheet in 1:50,000 scale. In case road network involves forest road, permission should be obtained from Forest Department and a copy of the same should be submitted at the time of appraisal of EIA-EMP report.



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- 11- The project proponent should clearly spell out whether it is a green field or brown field project. In case it is a brown field project and -
 - (i) If the earlier and present lease holder are same then compliance report of previous EC should be submitted.
 - (ii) If the earlier and present lease holder are different then environmental footprint of the site and mitigation measures should be included in EIA-EMP report.
- 12- In case of expansion / renewal of earlier EC, following information should be submitted
 - a. Status of compliance of earlier EC conditions by Integrated Regional Office, MoEFCC, Gol, Lucknow.
 - b. Copy of CTE and CTO issued by SPCB.
 - c. Status of submission of six-monthly compliance report to EC granted earlier
 - d. Court cases, if any.
- 13- Observations raised in public hearing, replies submitted by project proponent, suitable modifications carried out should be mentioned in EIA-EMP report.
- 14- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants below Uttar Pradesh Forest Department's survival rate will be treated as violation of EC condition.
- 15- The project proponent will ensure that water bodies do not get polluted because of mining activity. Additionally, in consultation with District Environment Committee headed by District Magistrate and DFO as its Member Secretary or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six-monthly compliance status will be presented by project proponent before the nominated authority in the district.
- 16- Along with the EIA-EMP report, PP / consultant will also submit in tabular form as to how they have addressed entire ToR while preparing draft EIA-EMP report for PH. Further, PP / consultant will submit in tabular form as to how they have addressed issues raised during public hearing and have incorporated the same in final EIA-EMP report. A presentation to this effect should be made before SEAC at the time of EIA-EMP presentation.
- 17- Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
- 18- Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
- 19- Project Proponent in consultation with UPSPCB will establish required number of CAAQMS within a period of one year and submit geo-referenced map of these stations along with data on six-monthly basis.

2. **"Building Stone (Granite Khanda, Boulder, Bailast (Gitti))" Project at Gata No.- 512 (KhandNo.- 05), Village- Gauhari, Tehsil- Mahoba, District- Mahoba, Shri Siddh Gopal Sahu, Area : 1.053 Ha., 8294/7807/SIA/UP/MIN/445608/2023.**

SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held

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in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing, adding following specific conditions:-

1. Validity period of this EC is 5 years from the date of issue as the LoI has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. Approved explosives and proper technique should only be used for blasting, to avoid loud sound and cracks in nearby buildings.
4. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam, 2023 and submit before the start of work.
5. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.
6. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
7. Mine reclamation plan should be prepared for using the mine void for productive use in consultation with local administration and gram-panchayat.
8. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
9. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
10. The project proponent will ensure that water bodies do not get polluted because of mining activity. Additionally, in consultation with District Environment Committee headed by District Magistrate and DFO as its Member Secretary or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six-monthly compliance status will be presented by project proponent before the nominated authority in the district.
11. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
12. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, Gol, Lucknow.
13. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.

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14. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
15. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
16. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.

3. **"Building Stone Gitti/ Boulder (Sand Stone)" Project at Gata No.- 295/1/2 (Khand No.- 03), Village-Sukrit, Tehsil- Robertsganj, District- Sonbhadra, U.P., M/s A.K.S. Highway Projects Pvt. Ltd., Prop.- Shri Ajay Kumar Singh, Area : 1.8210 ha., 8296/7720/SIA/UP/MIN/445619/2023.**

SEIAA agreed with the recommendations of SEAC to close/delist the file as the project proponent did not appear and open only after submission of online request on prescribed online portal.

4. **"Sand/Morrum Mine" from Riverbed of Yamuna River, Village- Ramnagar Kauhan, Gata No.- Part of 144, 40, 36, 32, 68, 5 (Khand No.- RK1A), Tehsil- Sadar, District- Fatehpur, Smt. Rajni Jaiswal, Area- 34.81 Ha., 8298/7880/SIA/UP/MIN/445732/2023.**

SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing and 703th SEIAA meeting regarding replenishment study, adding following specific conditions:-

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied with.
2. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam, 2023 and submit before the start of work.
3. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 35,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
6. The project proponent will ensure that water bodies do not get polluted because of mining activity. Additionally, in consultation with District Environment Committee headed by District Magistrate and DFO as its Member Secretary or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six-monthly compliance status will be presented by project proponent before the nominated authority in the district.

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7. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
 8. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, Gol, Lucknow.
5. **"Building Stone, (Granite Khanda, Boulder, Ballast (Gitti))" Project at Gata No.- 356 (Khand No.- 05 New, 06 Old), Village- Dhundhaiyan, Tehsil- Mahoba, District- Mahoba, Shri Satyendra Partap Singh, Area : 1.214 ha., 8300/7719/SIA/UP/MIN/445520/2023.**

SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing, adding following specific conditions:-

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied with.
3. Approved explosives and proper technique should only be used for blasting, to avoid loud sound and cracks in nearby buildings.
4. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam,2023 and submit before the start of work.
5. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.
6. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
7. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
8. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
9. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
10. The project proponent will ensure that water bodies do not get polluted because of mining activity. Additionally, in consultation with District Environment Committee headed by District Magistrate and DFO as its Member Secretary or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six-monthly compliance status will be presented by project proponent before the nominated authority in the district

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11. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
 12. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, Gol, Lucknow.
 13. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
 14. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
 15. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
 16. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
6. **"Building Stone (Granite Khanda, Boulder, Bailast (Gitti))" Project at Gata No.- 213 (KhandNo.- 02), Village- Kurauradang, Tehsil- Charkhari, District- Mahoba, Shri Rohit Singh, Area : 2.024 ha., 8302/7689/SIA/UP/MIN/445571/2023.**
- SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing, adding following specific conditions:-
1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
 2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
 3. Approved explosives and proper technique should only be used for blasting, to avoid loud sound and cracks in nearby buildings.
 4. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhinyam, 2023 and submit before the start of work.
 5. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.
 6. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
 7. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
 8. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

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9. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 3,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
 10. The project proponent will ensure that water bodies do not get polluted because of mining activity. Additionally, in consultation with District Environment Committee headed by District Magistrate and DFO as its Member Secretary or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six-monthly compliance status will be presented by project proponent before the nominated authority in the district.
 11. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
 12. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, Gol, Lucknow.
 13. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
 14. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
 15. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
 16. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
7. **Building Stone (Sandstone) mine at Khasra/Gata no. - 497 & 198 , Village- Chakjata Sonpur, Tehsil- Chunar, District- Mirzapur, Smt. Usha Devi, Area: 2.424 ha., 8304/7262/SIA/UP/MIN/440429/2023.**
SEIAA noted that SEAC has recommended to grant EC to the above project .SEIAA gone through file and documents and found that KML has not been uploaded .Hence SEIAA opined that project proponent shall upload the KML file.
8. **"Building Stone (Granite Khanda, Boulder, Bailast (Gitti))" Project at Araj No.- 01 (Khand No.- 07), Village- Baghawa, Tehsil- Mahoba, District- Mahoba, Shri Somesh Bharadwaj, Area : 2.024 ha., 8308/7403/SIA/UP/MIN/445843/2023.**
SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing, adding following specific conditions:-

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1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. Approved explosives and proper technique should only be used for blasting, to avoid loud sound and cracks in nearby buildings.
4. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhinyam, 2023 and submit before the start of work.
5. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.
6. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
7. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
8. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
9. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 3,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
10. The project proponent will ensure that water bodies do not get polluted because of mining activity. Additionally, in consultation with District Environment Committee headed by District Magistrate and DFO as its Member Secretary or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six-monthly compliance status will be presented by project proponent before the nominated authority in the district.
11. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
12. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
13. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
14. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.



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15. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
 16. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
9. **"Ordinary Earth Mining Project" Gata No. 221, 354, 418, 431, 432, 433, Village- Muzaffarpur, Tehsil Sambhal, District- Sambhal, Shri Subham, Area: 3.448 Ha., 8310/SIA/UP/MIN/446090/2023.**
- SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing, but **EC to be issued only after submission of NOC from bank** adding following specific conditions: -
1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
 2. Validity period of this EC is 3 months from the date of issue as the LoI has been issued for a period of 3 months or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
 3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhinyam, 2023 and submit before the start of work.
 4. The mining lease holders shall ensure to comply with mine reclamation plan as submitted
 5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
 6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 4,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
 7. The project proponent will ensure that water bodies do not get polluted because of mining activity. Additionally, in consultation with District Environment Committee headed by District Magistrate and DFO as its Member Secretary or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six-monthly compliance status will be presented by project proponent before the nominated authority in the district
 8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project

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Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.

9. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.

10. Ordinary Earth/Soil Mine at Gata No. 440, 485, 487 in Village- Kapoorpur, Tehsil-Dhaulana, District-Hapur, Shri Asif Ali, M/s Aksha Construction,, Area- 1.517 ha., 8312/SIA/UP/MIN/446099/2023.

SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing, **EC to be issued only after submission of NOC from adding following specific conditions:-**

1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
2. Validity period of this EC is 3 months from the date of issue as the Lol has been issued for a period of 3 months or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam, 2023 and submit before the start of work.
4. The mining lease holders shall ensure to comply with mine reclamation plan as submitted
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
7. The project proponent will ensure that water bodies do not get polluted because of mining activity. Additionally, in consultation with District Environment Committee headed by District Magistrate and DFO as its Member Secretary or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six-monthly compliance status will be presented by project proponent before the nominated authority in the district.
8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.

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9. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.

11. Expansion of Group housing project at Sector- 10, Greater Noida, District- Gautam Buddha Nagar, Shri Rahul Verma, M/s Nivas Promoters Pvt. Ltd., 8314/SIA/UP/INFRA2/446211/2023.

SEIAA agreed with the recommendations of SEAC to close/delist the file as the project proponent did not appear and open only after submission of online request on prescribed online portal.

12. "Building Stone (Granite Khanda, Boulder, Bailast (Gitti))" Project at Gata No.- 93 (Khand No.- 05), Village- Bari, Tehsil- Mahoba, District- Mahoba, Shrimati Mamta, Area : 1.012 ha., 8316/7621/SIA/UP/MIN/446378/2023.

SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing, adding following specific conditions:-

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. Approved explosives and proper technique should only be used for blasting, to avoid loud sound and cracks in nearby buildings.
4. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam, 2023 and submit before the start of work.
5. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.
6. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
7. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
8. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
9. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
10. The project proponent will ensure that water bodies do not get polluted because of mining activity. Additionally, in consultation with District Environment Committee headed by District Magistrate and DFO as its Member Secretary or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six-monthly

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compliance status will be presented by project proponent before the nominated authority in the district.

11. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
 12. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, Gol, Lucknow.
 13. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
 14. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
 15. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
 16. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
- 13. Building Stone (Sandstone) Project at Gata No.-3 Kha, Village- Manikpur, Tehsil-Lalganj, District- Mirzapur, Shri Rama Mishra, Area-1.57 ha., 8318/7513/SIA/UP/MIN/446402/2023.**
- SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing, adding following specific conditions:-
1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier After this period the EC will become null and void.
 2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
 3. Approved explosives and proper technique should only be used for blasting, to avoid loud sound and cracks in nearby buildings.
 4. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhinyam,2023 and submit before the start of work.
 5. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.
 6. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
 7. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
 8. if the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from

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alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

9. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
 10. The project proponent will ensure that water bodies do not get polluted because of mining activity. Additionally, in consultation with District Environment Committee headed by District Magistrate and DFO as its Member Secretary or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six-monthly compliance status will be presented by project proponent before the nominated authority in the district.
 11. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
 12. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
 13. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
 14. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
 15. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
 16. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
14. **"Building Stone (Granite Khanda, Boulder, Bailast (Gitti))" Project at Gata No.- 122 (Khand No.- 01), Village- Chitaiyan, Tehsil- Mahoba, District- Mahoba, Shri Mohit Singh, Area : 0.809 ha., 8320/7816/SIA/UP/MIN/446439/2023.**
- SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing, adding following specific conditions:-
1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier After this period the EC will become null and void.
 2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.

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3. Approved explosives and proper technique should only be used for blasting, to avoid loud sound and cracks in nearby buildings.
4. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam, 2023 and submit before the start of work.
5. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.
6. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
7. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
8. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
9. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 1,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
10. The project proponent will ensure that water bodies do not get polluted because of mining activity. Additionally, in consultation with District Environment Committee headed by District Magistrate and DFO as its Member Secretary or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six-monthly compliance status will be presented by project proponent before the nominated authority in the district.
11. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
12. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
13. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
14. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
15. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
16. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.

15. "Building stone (Sandstone)" mine at Araj/Gata No.-428, Village- Dhuria, Tehsil-Chunar, District- Mirzapur, Smt. Anjana Rai, Area: 1.818 ha., 8322/6658/SIA/UP/MIN/446499/2023.

SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing, adding following specific conditions:-

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. Approved explosives and proper technique should only be used for blasting, to avoid loud sound and cracks in nearby buildings.
4. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam, 2023 and submit before the start of work.
5. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.
6. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
7. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
8. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
9. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
10. The project proponent will ensure that water bodies do not get polluted because of mining activity. Additionally, in consultation with District Environment Committee headed by District Magistrate and DFO as its Member Secretary or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six-monthly compliance status will be presented by project proponent before the nominated authority in the district.
11. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
12. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
13. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the

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capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.

14. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
 15. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
 16. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
- 16. "Building Stone, Khanda, Gitti, Boulder Mining Project" at Gata No.: 93, Khand No.: 12, Village: Bari, Tehsil: Mahoba, District: Mahoba, Neelam Tiwari, Area: 1.012 Ha., 8324/SIA/UP/MIN/446539/2023.**
- SEIAA agreed with the recommendation of SEAC to issue additional ToR to the title proposal for conducting EIA studies. SEIAA added following points to ToR-
- 1- Since no intimation has been submitted regarding available monitoring data, hence data will be collected after issuance of ToR.
 - 2- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
 - 3- The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
 - 4- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
 - 5- Detailed Mine Reclamation plan and Plan for using the mine void for productive use in consultation with local administration and gram-panchayat should be submitted along with EIA-EMP.
 - 6- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
 - 7- Latest KML file for the area and mining lease area should be provided.
 - 8- Status of leases granted/to be granted in various mining khands along with production since the formulation of DSR, duly certified by the competent authority should be submitted.
 - 9- In case project proponent intends to temporarily store mined out material or any tools, equipments or other material outside mine lease area then NOC from competent authority for doing so should be submitted and details of such area and associated Environmental impacts should be included in EIA-EMP report. This should also be clearly mentioned during public hearing.
 - 10- Road network to be used by the project should be clearly shown on Survey of India toposheet in 1:50,000 scale. In case road network involves forest road, permission should be obtained from Forest Department and a copy of the same should be submitted at the time of appraisal of EIA-EMP report.
 - 11- The project proponent should clearly spell out whether it is a green field or brown field project. In case it is a brown field project and -
 - (i) If the earlier and present lease holder are same then compliance report of previous EC should be submitted.
 - (ii) If the earlier and present lease holder are different then environmental footprint of the site and mitigation measures should be included in EIA-EMP report.
 - 12- In case of expansion / renewal of earlier EC, following information should be submitted

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- a. Status of compliance of earlier EC conditions by Integrated Regional Office, MoEFCC, Gol, Lucknow.
 - b. Copy of CTE and CTO issued by SPCB.
 - c. Status of submission of six-monthly compliance report to EC granted earlier
 - d. Court cases, if any.
- 13- Observations raised in public hearing, replies submitted by project proponent, suitable modifications carried out should be mentioned in EIA-EMP report.
 - 14- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants below Uttar Pradesh Forest Department's survival rate will be treated as violation of EC condition.
 - 15- The project proponent will ensure that water bodies do not get polluted because of mining activity. Additionally, in consultation with District Environment Committee headed by District Magistrate and DFO as its Member Secretary or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six-monthly compliance status will be presented by project proponent before the nominated authority in the district.
 - 16- Along with the EIA-EMP report, PP / consultant will also submit in tabular form as to how they have addressed entire ToR while preparing draft EIA-EMP report for PH. Further, PP / consultant will submit in tabular form as to how they have addressed issues raised during public hearing and have incorporated the same in final EIA-EMP report. A presentation to this effect should be made before SEAC at the time of EIA-EMP presentation.
 - 17- Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
 - 18- Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
 - 19- Project Proponent in consultation with UPSPCB will establish required number of CAAQMS within a period of one year and submit geo-referenced map of these stations along with data on six-monthly basis.
17. River Bed Ordinary Sand Mining from Ramganga River at Gata No. 219 mi, 220 mi, 221 mi, 236 mi , Area: 7.70 Ha, Village: Gautara, Tehsil: Meerganj, District: Bareilly, Abhishek Yadav, Area- 7.70 Ha., 8326/SIA/UP/MIN/446631/2023.
SEIAA noted that SEAC has recommended to grant TOR to the above project .SEIAA gone through file and documents and found that documents regarding DSR has not been submitted. Hence SEIAA opined to refer back the project for review.
 18. Building Stone or Granite, Khanda, Boulder, Ballast (Gitti) Mining Project at Araj No. 288, Khand No-05, Village: Majhol, Tehsil: Charkhari, District: Mahoba, Kapil Maheshwari, Area: 1.214 Ha., 8332/SIA/UP/MIN/446924/2023.
SEIAA noted that SEAC has recommended to grant TOR to the above project .SEIAA gone through file and documents and found that documents regarding DSR has not been submitted. Hence SEIAA opined to refer back the project for review.

19. Material Deposit of River bed of Khoh River at Khand No.- 121, 122 & 123 Village Nasiruddinwala, Tehsil Nagina, District Bijnor, Shri Vikas Maheshwari, M/s Maalpani Traders, Area: 1.192 Ha., 8196/SIA/UP/MIN/442141/2023.

SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing and 703th SEIAA meeting regarding replenishment study, adding following specific conditions:-

1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
2. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam, 2023 and submit before the start of work.
3. The mining lease holders shall ensure to comply with mine reclamation plan as submitted
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
6. The project proponent will ensure that water bodies do not get polluted because of mining activity. Additionally, in consultation with District Environment Committee headed by District Magistrate and DFO as its Member Secretary or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six-monthly compliance status will be presented by project proponent before the nominated authority in the district.
7. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
8. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, Gol, Lucknow.

Agenda-B- Letter/Reply**1. Building Stone Gitti/ Khanda/Boulder, Mine Araj No.- 339 (khand No.- 03 old, New 36) Village – Daharra, Tehsil & District – Mahoba, Smt. Sunita Singh, Area- 1.214 ha., File No. 8030/7307/ Proposal No. SIA/UP/MIN/435350/2023.**

SEIAA noted that the above project was taken in its 757th meeting in which SEIAA found that KML of all Gatas has not been submitted. Hence SEIAA opined that project proponent shall submit the same. Project proponent has submitted the reply vide letter dated 9/10/2023. Hence, SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing, adding following specific conditions: -

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. Approved explosives and proper technique should only be used for blasting, to avoid loud sound and cracks in nearby buildings.
4. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhinyam, 2023 and submit before the start of work.
5. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.
6. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
7. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
8. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
9. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
10. The project proponent will ensure that water bodies do not get polluted because of mining activity. Additionally, in consultation with District Environment Committee headed by District Magistrate and DFO as its Member Secretary or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six-monthly compliance status will be presented by project proponent before the nominated authority in the district.
11. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project

Minutes of the 776th Meeting of the SEIAA, UP held on 18.11.2023 (Part B)

Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.

12. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, Gol, Lucknow.
13. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
14. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
15. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
16. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.

2. "Ordinary Sand Mining" on the riverbed of Yamuna River at Gata No.-706, Village- Kotana Khadar, Tehsil - Baraut, District - Baghpat, Shri Dayachand Bargoti, M/s Royal constructions Company, Area-12.245 ha., 8161/7696/SIA/UP/MIN/439818/2023

SEIAA noted that the above project was taken in its 765th meeting in which SEIAA found that KML has been masked. Hence SEIAA opined that project proponent shall submit the same. Project proponent has submitted the reply vide letter dated 4.11.2023. SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC taking into consideration discussion held in SEIAA meeting no. 597 dated 05.05.2022 regarding reply of SEAC-1 and SEAC-2 for compliance/action taken on TOR/Public hearing and 703th SEIAA meeting regarding replenishment study, adding following specific conditions:-

1. District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study report the project proponent shall seek amended/fresh EC.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Van Sanrakshan evam Samvardhan Adhiniyam, 2023 and submit before the start of work.
4. The mining lease holders shall ensure to comply with mine reclamation plan as submitted.
5. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.
6. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
7. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 13000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision

Minutes of the 776th Meeting of the SEIAA, UP held on 18.11.2023 (Part B)

for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.

8. The project proponent will ensure that water bodies do not get polluted because of mining activity. Additionally, in consultation with District Environment Committee headed by District Magistrate and DFO as its Member Secretary or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six-monthly compliance status will be presented by project proponent before the nominated authority in the district.
9. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
10. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, Gol, Lucknow.

3. Sand Mining from Yamuna River bed at Khand No. 5, Village-Naudiha, Amilia, Bara, Allahabad. (Leased Area-8.0 Ha) Shri Vidyabhushan Singh File No. 3983/Proposal No. (SIA/UP/MIN/72243/2018).

SEIAA gone through the letter of Shri Nagendra Bahadur Singh dated 30.09.2023 regarding validity of transferred EC. SEIAA noted that vide letter no. 135/Parya/SEAC/3983/ 2017 date 12/02/2018 dated 18.06.2020 Environmental Clearance issued vide letter no. 171/Parya/SEAC/3983/ 2017 date 12/02/2018 was transferred. SEIAA opined that the project proponent should apply online for fresh EC.

**Nodal Officer
SEIAA, UP**

MoM prepared by Secretariat in consultation with
Chairman & Members on the basis of decisions
taken by SEIAA during the meeting.

**(Smt. Mamta Sanjeev Dubey)
Chairman
SEIAA**

**(Ajay Kumar Sharma)
Member-Secretary
SEIAA**

**(Paras Nath)
Member
SEIAA**

Minutes of 777th SEAC-1 Meeting Dated 23/08/2023

The 777th meeting of SEAC-1 was held in the Directorate of Environment, U.P. through dual-mode (physically/virtually) at 10:00 AM on 23/08/2023. Following members participated in the meeting:

- | | | |
|----|----------------------------|--------------------------|
| 1. | Shri Rajive Kumar, | Chairman, SEAC-1 |
| 2. | Dr. Ratan Kar, | Member, SEAC-1 |
| 3. | Dr. Brij Bihari Awasthi, | Member, SEAC-1 |
| 4. | Shri Umesh Chandra Sharma, | Member, SEAC-1 |
| 5. | Shri Ashish Tiwari, | Member-Secretary, SEAC-1 |

The Chairman welcomed the members to the 777th SEAC-1 meeting which was conducted via dual-mode (virtually/physically). Nodal Officer, SEAC-1 informed the committee that the agenda has been approved by the Member Secretary, SEAC-1/Director Environment. Nodal Officer, SEAC-1 placed the agenda items along with the available file and documents before the SEAC-1.

1. “Ordinary Earth Mine” at Khasra/Gata No.- 291, 292 & 296, Village- Sarai Akbarabad, Tehsil- Nawabganj, District-Barabanki, U.P., Shri Sangram Singh Yadav, Area-0.9259 ha., 7945/SIA/UP/MIN/431459/2023

The Secretariat informed the committee that the matter was earlier listed in 767th SEAC meeting dated 22/06/2023 and the project proponent did not appear in the meeting. Hence, the committee directed to defer the matter from the agenda. The project proponent through online Parivesh Portal on 08/08/2023 has requested to list the matter in upcoming SEAC meeting and the matter was listed in 777th SEAC meeting dated 23/08/2023.

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s AWS Envirotech (OPC) Pvt. Ltd. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

- The environmental clearance is sought for “Ordinary Earth Mining” at Araji/Gata no.- 291, 292 & 296, Village-Sarai Akbarabad, Tehsil- Nawabganj, District- Barabanki, Uttar Pradesh, (Leases Area- 0.9259 Ha.).
- Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/431459/2023
2.	File No. allotted by SEIAA, UP	7945
3.	Name of Proponent	Shri Sangram Singh Yadav (Sangram Yadav)
4.	Full correspondence address of proponent and mobile no.	Shri Sangram Singh Yadav (Sangram Yadav) S/o Shri Ram Singh Yadav R/o Village Gopalpur, Tehsil- Majre Parakhandauli, District- Barabanki, U.P. E-mail Id- sangramsinghyadav5418@gmail.com
5.	Name of Project	“Ordinary Earth Mining” at Village- Sarai Akbarabad, Tehsil- Nawabganj, District- Barabanki, U.P.
6.	Project Location (Plot.Khasra/Gata No.)	Village- Sarai Akbarabad, Tehsil- Nawabganj, District- Barabanki, U.P. (Khasra/Gata no. - 291, 292 & 296, Area- 0.9259 ha.)
7.	Name of River	NA
8.	Name of Village	Sarai Akbarabad
9.	Tehsil	Nawabganj
10.	District	Barabanki
11.	Name of Minor Mineral	Ordinary earth

Minutes of 777th SEAC-1 Meeting Dated 23/08/2023

4. I have satisfied with that all the necessary data/information required for EC (B2) presentations are true and correct.
5. I certify that this project proposal has been uploaded for the first time on Parivesh Portal.
6. I certify that there will be no mismatch between information/data provided on the online application submitted on Parivesh Portal and the hard copy/presentation which will be submitted after acceptance of application.
7. The EC (B2) report for the Proposal is prepared by my team as per guidelines laid down by QCI/NABET.

RESOLUTION AGAINST AGENDA NO. 04

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-3 to these minutes.

5. **Riverbed "Ordinary Sand Mining" on the riverbed of Yamuna River at Gata No.-1/2, Village- Chhaprauli Khadar, Tehsil - Baraut, District - Bagpat, Shri Daya Chand Bargoti, M/s Royal constructions Company, Area 9.570 ha., 8077/7633/SIA/UP/MIN/439838/2023**

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Cognizance Research India Pvt. Ltd. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Ordinary Sand mining project on Riverbed of Yamuna River at Gata No. 1/2, Village- Chhaprauli Khadar, Tehsil- Baraut, and District: Bagpat, State- Uttar Pradesh, (Leased Area 9.570 ha.), M/s Royal Construction Company.
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 45/Parya/SEIAA/7633/2022, Dated 23/03/2023.
3. The Public Hearing was organized on 12/07/2023 Final EIA report submitted by the project proponent on 10/08/2023.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/439838/2023												
2.	File No. allotted by SEIAA, UP	8077/7633												
3.	Name of Proponent	M/S Royal Construction Company, Prop. Shri Dayachand Bargoti												
4.	Full correspondence address of proponent and mobile No.	R/o M.No. 5, Nai Break Point Restaurant, Bhur Chauraha k pass, Yamunapur, District- Bulandshahar (U.P.) Mobile No- Email-												
5.	Name of Project	Chhaprauli Khadar Ordinary Sand mining project on Riverbed of Yamuna River												
6.	Project location (Plot/Khasra/Gata No.)	Gata No. 1/2												
7.	Name of River	Yamuna River												
8.	Name of Village	Chhaprauli Khadar												
9.	Tehsil	Baraut												
10.	District	Bagpat												
11.	Name of Minor Mineral	Ordinary Sand												
12.	Sanctioned Lease Area (in Ha.)	9.570 ha												
13.	Max & Min mRL within lease area	Max- 224.0 mRL & 222.0 mRL												
14.	Pillar Coordinates (Verified by DMO)	<table border="1"> <thead> <tr> <th colspan="3">Sanctioned Mining Lease Area</th> </tr> <tr> <th>Pillar No.</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>29°13'14.6"N</td> <td>77°08'39.3"E</td> </tr> <tr> <td>B</td> <td>29°13'11.4"N</td> <td>77°08'33.5"E</td> </tr> </tbody> </table>	Sanctioned Mining Lease Area			Pillar No.	Latitude	Longitude	A	29°13'14.6"N	77°08'39.3"E	B	29°13'11.4"N	77°08'33.5"E
Sanctioned Mining Lease Area														
Pillar No.	Latitude	Longitude												
A	29°13'14.6"N	77°08'39.3"E												
B	29°13'11.4"N	77°08'33.5"E												

		C	29°13'21.8"N	77°08'21.33"E
		D	29°13'25.7"N	77°08'29.7"E
		4,08,354 Cum		
15.	Total Geological Reserves	2,40,000 Cum/year		
16.	Total Mineable Reserves in LOI	12,00,000 cum in 5 Years		
17.	Total Proposed Production	2,40,000 Cum/year		
18.	Proposed Production/year	05 years		
19.	Sanctioned Period of Mine lease	Open Cast Semi-mechanized Method		
20.	Method of Mining	260 days		
21.	No. of working days	8 hrs		
22.	Working hours/day	54		
23.	No. of workers	70		
24.	No. of vehicles movement/day	2.90 m		
25.	Ultimate Depth of Mining	2.30 km (approx)		
26.	Nearest metalled road from site			
27.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking	0.54	
		Suppression of dust	3.0	
		Plantation	19.0	
		Others (if any)	0.54	
		Total	23.08	
28.	Name of QCI Accredited Consultant with QCI No and period of validity.	Cognizance Research India Pvt. Ltd. 1922, validity= 10, September 2023		
29.	Any litigation pending against the project or land in any court	No		
30.	Details of 500 m Cluster Map & certificate issued by Mining Officer	Yes, certified 342/Kha. li./2022-23 Dated- 10.01.2023		
31.	Details of Lease Area in approved DSR	Yes, given in the DSR 374/M 0-228/2017 (Khanan Niti)- DSR		
32.	Proposed CER cost/year	Rs 2,00,000/-		
33.	Proposed EMP cost/year	Recurring Cost- 8,88,000/-		
34.	Length and breadth of Haul Road	Length: 500 m, width: 6 m		
35.	No. of Trees to be Planted	9500 plants		

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

The consultant (EIA Coordinator) also submitted an affidavit dated 21/08/2023 mentioning is as follows:

- I Ankur Sharma S/o Lalit Mohan Sharma is EIA Coordinator of Cognizance Research India Pvt. Ltd.
- I have prepared EIA project for the Proposal (SIA/UP/MIN/439838/2023) File No. 8077-7633 of Chhaprauli Khadar Ordinary Sand mining project on Riverbed of Yamuna River located at Gata No. 1/2, Village- Chhaprauli Khadar, Tehsil- Baraut, District: Baghpat, State- Uttar Pradesh with my team.
- I have personally visited the site of proposal and certify that no Mining/ construction activity has been undertaken on the project site for the present proposal.
- I have satisfied with that all the necessary data/information required for TOR project preparations are true and correct.
- I certify that this project has been uploaded for the first time on Parivesh Portal.

6. I certify that this project has been uploaded for the first time on Parivesh Portal. In case the project has been uploaded again due to any reason, the withdrawal of previous project has been accepted by SEIAA, UP on Parivesh Portal.
7. I certify that there is no mismatch between information/data provided on online application and hard copy/presentation submitted.

Regarding the requirement of replenishment study the project proponent submit the letter dated 12/01/2023 issued by Director, Directorate of Geology and Mining, U.P. wherein:

“... ”

SEIAA द्वारा नदी तल में स्थित बालू/मौरम की दीर्घकालीन अवधि के खनन पट्टों के लिए पर्यावरण स्वच्छता प्रमाण पत्र प्राप्त करने से पूर्व कतिपय प्रकरणों में replenishment study की अपेक्षा की जा रही है। उल्लेखनीय है कि नये क्षेत्रों को परिहार पर स्वीकृत किये जाने से पूर्व, क्षेत्र में उपलब्ध खनिज की मात्रा का आंकलन जनपद स्तर पर गठित समिति द्वारा किया जाता है। समिति के आंकलन के आधार पर प्रथम वर्ष का निर्धारण कर विज्ञप्ति जारी की जाती है। सफल बोलीदाता के पक्ष में खनन परिहार स्वीकृत किये जाने पर, क्षेत्र में प्रथम वर्ष खनन कार्य समाप्ति होने के उपरान्त, मानसून सत्र में क्षेत्र में बालू/मौरम के पुर्नभराव का आंकलन किया जाना आवश्यक होता है। ऐसी स्थिति में SEIAA द्वारा पर्यावरण स्वच्छता प्रमाण पत्र निर्गत किये जाने से पूर्व replenishment study की आवश्यकता प्रतीत नहीं होती है।”

RESOLUTION AGAINST AGENDA NO. 05

The committee discussed the matter and recommended grant of environmental clearance for the project proposal along with general and specific conditions as annexed at Annexure-2 to these minutes. The committee also stipulated the following additional conditions:

1. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders. The quantity mentioned in LoI or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department.
2. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
3. Project proponent has committed to plant 1000 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant 1000 trees/ha on a land available to the Forest Department. The project proponent will deposit the required amount for this entire plantation work (including its maintenance and security) to the Forest Department.
4. The project proponent shall install solar light in their site office.
5. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
6. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
7. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
8. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
9. The project proponent should explore the possibilities of rainwater harvesting.
10. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.

11. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
12. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department
13. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
14. Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.

6. Ordinary Sand Mining Project at Gata No.- 34 to 46 & 51 to 56, Village- Firojpur, Tehsil- Fatehpur, District- Fatehpur, M/s Pragyasana Contractor Pvt. Ltd, Shri Santosh Kumar Yadav, Area: 15.0 ha., 8073/5829/SIA/UP/MIN/439882/2023

The consultant informed the committee that they are strictly following the rules, regulations and other instructions of QCI/NABET. A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and Development, Lucknow, U.P. Based on the documents submitted and presentation made by the project proponent along with the consultant, the following facts have emerged: -

1. The environmental clearance is sought for Ordinary Sand Mining at Gata No.- 34 to 46 & 51 to 56, Village- Firojpur, Tehsil- Fatehpur, District- Fatehpur, U.P. (Leased Area- 15.0 ha.), M/s Pragyasana Contractor Pvt. Ltd.
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 496/Parya/SEAC/5829/2020, dated: 04/11/2020.
3. The Public Hearing was organized on 28/07/2021. Final EIA Report was submitted by the Project Proponent on 09/08/2023.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/439882/2023		
2.	File No. allotted by SEIAA, UP	8073-5829		
3.	Name of Proponent	M/S PRAGYASAN CONTRACTOR PVT. LTD., Director- Shri Santosh Kumar Yadav S/o Shri Deena Nath Yadav & Smt. Yaduvanshi Pragya Singh W/o Shri Santosh Kumar Yadav		
4.	Full correspondence address of proponent and mobile no.	Add.- 94 Eldeco Green, Gomti Nagar, Lucknow, U.P. 226010		
5.	Name of Project	Ordinary Sand Mining Project		
6.	Project location (Plot/ Khasra /Gata No.)	Gata No.- 34 to 46 & 51 to 56		
7.	Name of River	Ganga		
8.	Name of Village	Firojpur		
9.	Tehsil	Fatehpur		
10.	District	Fatehpur		
11.	Name of Minor Mineral	Ordinary Sand		
12.	Sanctioned Lease Area (in Ha.)	15.0 ha.		
13.	Max.& Min mrl within lease area	100.0 mRL- 98.0 mRL		
14.	Pillar Coordinates (Verified by DMO)	Pillars	Latitude (N)	Longitude (E)
		A	26°03.422"N	81°01.050"E
		B	26°03.176"N	81°01.448"E
		C	26°03.276"N	81°01.523"E
		D	26°03.503"N	81°01.140"E
15.	Total Geological Reserves	225000 m ³		
16.	Total Mineable Reserves	54988 m ³		
17.	Total Proposed Production (in five year)	250000 m ³		
18.	Proposed Production / year	50000 m ³		
19.	Sanctioned Period of Mine lease	5 Year		
20.	Method of Mining	Opencast Semi-Mechanized		
21.	No.Of workers	33 (average)		

were collected and the sources should be indicated.

- d) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.
- e) Where the documents provided are in a language other than English, an English translation should be provided.
- f) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
- g) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF&CC vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
- h) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.
- i) As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
- j) The EIA report should also include: (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

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Minutes of the 758th Meeting of the State Level Environment Impact Assessment Authority, UP (SEIAA) held on 19-09-2023

The meeting of 758th State Level Environment Impact Assessment Authority, UP (SEIAA) was held on-line on 19.09.2023 the Directorate of Environment. The following were present in the meeting:-

- | | |
|-----------------------------|------------------------------|
| 1. Smt. Mamta Sanjeev Dubey | Chairman, SEIAA, U.P |
| 2. Shri Paras Nath | Member, SEIAA, U.P |
| 3. Shri Ajay Kumar Sharma | Member Secretary, SEIAA, U.P |

Agenda – A- Minutes of 777th SEAC-1 Meeting Dated 23/08/2023

1. "Ordinary Earth Mine" at Khasra/Gata No.- 291, 292 & 296, Village- Sarai Akbarabad, Tehsil- Nawabganj, District-Barabanki, U.P., Shri Sangram Singh Yadav, Area-0.9259 ha., 7945/SIA/UP/MIN/431459/2023.

In light of discussion held in SEIAA meeting no. 597 dated 05.05.2022 SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC adding following conditions:-

1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
2. Validity period of this EC is 3 months from the date of issue as the Lol has been issued for a period of 3 months or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.

5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 1,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 5 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.

2. **"Granite Gitti, Khanda / Boulders" Project at Gata No./ Khand No.- 1078 / 18, Village-Gonda, Tehsil- Karwi, District- Chitrakoot, U.P., Shri Brijesh Kumar Garg, Area : 0.810 ha., 8067/7568/SIA/UP/MIN/439613/2023.**

SEIAA noted that SEAC has recommended to grant EC to the above project. SEIAA gone through file and documents and found that incomplete data in salient features of the project has been given in MoM of SEAC. Hence SEIAA opined to refer back the project.

3. **"Building Stone, Khanda & Gitti, Boulder Mining Project" located at Arazi No.- 19, Khand No. -04, Village- Ganj, Tehsil- Sadar & District- Mahoba, Shri Bhanu Gupta, Area 0.404 Ha., File No. 8069/6448/SIA/UP/MIN/439737/2023.**

In light of discussion held in SEIAA meeting no. 597 dated 05.05.2022 SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC adding following specific conditions:-

- 1- Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or

- current lease period whichever is earlier After this period the EC will become null and void
- 2- Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
 - 3- A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
 - 4- The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
 - 5- Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University. in stone mining
 - 6- Plan for using the mine void for productive use in consultation with local administration and gram-panchayat. in stone mining
 - 7- If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it. (Ground Water)
 - 8- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 1,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
 - 9- In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 5 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
 - 10- Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
 - 11- Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
 - 12- Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load

for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.

- 13- Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
 - 14- Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
 - 15- If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
4. **"Ordinary Soil Excavation Mining Project" at Gata No. 836A, 836V, 869, 803, 941, 960, 898, 980, located in village- Siras Khera, Tehsil & District - Moradabad, Shri Laik Ahmad, Area 1.6528 Ha., 8063/SIA/UP/MIN/439750/2023.**

SEIAA noted that SEAC has recommended to grant EC to the above project. SEIAA gone through file and documents and found that proper KML and original agreement between lease holder and land owners has not been submitted. Hence SEIAA opined to refer back the project.

5. **Riverbed "Ordinary Sand Mining" on the riverbed of Yamuna River at Gata No.-1/2, Village- Chhaprauli Khadar, Tehsil - Baraut, District - Bagpat, Shri Daya Chand Bargouti, M/s Royal constructions Company, Area 9.570 ha., 8077/7633/SIA/UP/MIN/439838/2023.**

In light of discussion held in 731st SEAC meeting and SEIAA meeting no. 597 dated 05.05.2022 SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC adding following specific conditions

1. District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study report the project proponent shall seek amended/fresh EC.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 10,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
 7. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 50 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
 8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
 9. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
6. **Ordinary Sand Mining Project at Gata No. - 34 to 46 & 51 to 56, Village- Firojpur, Tehsil-Fatehpur, District- Fatehpur, M/s Pragyasan Contractor Pvt. Ltd, Shri Santosh Kumar Yadav, Area: 15.0 ha., 8073/5829/SIA/UP/MIN/439882/2023.**
- SEIAA noted that SEAC has recommended to grant EC to the above project. SEIAA gone through file and documents and found that ultimate depth of mining mentioned in SEAC, MoM is 0.4 m (average), in mining plan approval letter depth is mentioned as 3 meters (maximum) and in executive summary depth is mentioned of 1.4 m there is contradiction in depth of mining. Hence SEIAA opined to refer back the project.
7. **Ordinary Earth Mine at Gata No. - 319,324, Village- Asdamau, Pargana- Sidhaur, Tehsil-Haidargarh, District- Barabanki, Shri Tarun Verma, Area- 0.8065 Ha., 7843/SIA/UP/MIN/301745/2023.**
- SEIAA agreed with the recommendation of SEAC to amend the father name of project proponent as "Shiv Nath Verma" in EC Identification no. EC23B001UP176019, dated 18/06/2023. All the other contents mentioned in environment clearance letter dated 18/06/2023 shall remain the same.
8. **"Sand/Morrum Mine" at Gata No. 73/1, 73/2, 77/1, 77/7, 89, 101/1, 102/1 Village – Sandi Khadar, Tehsil- Pailani District - Banda, M/s New Eureka Mines & Minerals Pvt. Ltd, Shri Himanshu Meena, Area- 27.0 Ha., 8081/SIA/UP/MIN/439986/2023.**
- SEIAA agreed with the recommendation of SEAC to issue additional ToR to the title proposal for conducting EIA studies. SEIAA added following points to ToR-
- 1- Amendment in DSR should be submitted at the time of EIA submission.
 - 2- Proposed production per annum shall be as per approved replenishment study report.

- 3- Since no intimation has been submitted regarding available monitoring data, hence data will be collected after issuance of ToR.
- 4- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 5- The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- 6- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 7- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
- 8- KML file for the area and mining lease area should be provided.
- 9- Status of leases granted/to be granted in various mining khands along with production since the formulation of DSR, duly certified by the competent authority should be submitted.
- 10- In case project proponent intends to temporarily store mined out material or any tools, equipment's or other material outside mine lease area then NOC from competent authority for doing so should be submitted and details of such area and associated Environmental impacts should be included in EIA-EMP report. This should also be clearly mentioned during public hearing.
- 11- Road network to be used by the project should be clearly shown on Survey of India toposheet in 1:50,000 scale. In case road network involves forest road, permission should be obtained from Forest Department and a copy of the same should be submitted at the time of appraisal of EIA-EMP report.
- 12- The project proponent should clearly spell out whether it is a green field or brown field project. In case it is a brown field project and -
 - (i) If the earlier and present lease holder are same then compliance report of previous EC should be submitted.
 - (ii) If the earlier and present lease holder are different then environmental footprint of the site and mitigation measures should be included in EIA-EMP report.
- 13- In case of expansion / renewal of earlier EC, following information should be submitted
 - a. Status of compliance of earlier EC conditions by Integrated Regional Office, MoEFCC, Gol, Lucknow.
 - b. Copy of CTE and CTO issued by SPCB.
 - c. Status of submission of six-monthly compliance report to EC granted earlier
 - d. Court cases, if any.
- 14- Observations raised in public hearing, replies submitted by project proponent, suitable modifications carried out in EIA-EMP report.
- 15- PP / consultant in compliance to Hon'ble NGT order dated 06.05.2022 in OA no. 141/2021 (With report dated 31.03.2022) Raj Kumar Vs. State of UP and Others and with OA no. 141/2021 Rajkaran Karn Vs. State of UP and Others, will submit replenishment study, duly approved by DGM, along with EIA-EMP report for seeking EC.
- 16- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 27,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for

maintenance for 5 years. Survival of plants below Uttar Pradesh Forest Department's survival rate will be treated as violation of EC condition.

- 17- In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 135 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
- 18- Along with the EIA-EMP report, PP / consultant will also submit in tabular form as to how they have addressed entire ToR while preparing draft EIA-EMP report for PH. Further, PP / consultant will submit in tabular form as to how they have addressed issues raised during public hearing and have incorporated the same in final EIA-EMP report. A presentation to this effect should be made before SEAC at the time of EIA-EMP presentation.
- 19- Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
- 20- Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.

9. **"Building Stone (Granite Khanda, Boulder, Ballast)" Mining Project at Araj No.- 93 (Khand No. 18), Village: Bari, Tehsil: Sadar, District: Mahoba, Shri Rajendra Kumar Pandey, Area: 1.012 Ha, 7871/SIA/UP/MIN/428681/2023.**

SEIAA agreed with the recommendation of SEAC to issue additional ToR to the title proposal for conducting EIA studies. SEIAA added following points to ToR-

- 1- Since no intimation has been submitted regarding available monitoring data, hence data will be collected after issuance of ToR.
- 2- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 3- The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- 4- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 5- Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
- 6- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
- 7- KML file for the area and mining lease area should be provided.
- 8- Status of leases granted/to be granted in various mining khandas along with production since the formulation of DSR, duly certified by the competent authority should be submitted.
- 9- In case project proponent intends to temporarily store mined out material or any tools, equipments or other material outside mine lease area then NOC from

- competent authority for doing so should be submitted and details of such area and associated Environmental impacts should be included in EIA-EMP report. This should also be clearly mentioned during public hearing.
- 10- Road network to be used by the project should be clearly shown on Survey of India toposheet in 1:50,000 scale. In case road network involves forest road, permission should be obtained from Forest Department and a copy of the same should be submitted at the time of appraisal of EIA-EMP report.
 - 11- The project proponent should clearly spell out whether it is a green field or brown field project. In case it is a brown field project and -
 - (i) If the earlier and present lease holder are same then compliance report of previous EC should be submitted.
 - (ii) If the earlier and present lease holder are different then environmental footprint of the site and mitigation measures should be included in EIA-EMP report.
 - 12- In case of expansion / renewal of earlier EC, following information should be submitted
 - a. Status of compliance of earlier EC conditions by Integrated Regional Office, MoEFCC, GoI, Lucknow.
 - b. Copy of CTE and CTO issued by SPCB.
 - c. Status of submission of six-monthly compliance report to EC granted earlier
 - d. Court cases, if any.
 - 13- Observations raised in public hearing, replies submitted by project proponent, suitable modifications carried out in EIA-EMP report.
 - 14- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants below Uttar Pradesh Forest Department's survival rate will be treated as violation of EC condition.
 - 15- In consultation with District Environment Authority or an authority nominated by concerned DM, Project Proponent will prepare a conservation and management plan for the rejuvenation and management of water bodies having a total surface area of not less than 10 ha. Funds for the same will be kept in a separate bank account and six-monthly implementation status will be presented by the Project Proponent before the nominated authority in the district.
 - 16- Along with the EIA-EMP report, PP / consultant will also submit in tabular form as to how they have addressed entire ToR while preparing draft EIA-EMP report for PH. Further, PP / consultant will submit in tabular form as to how they have addressed issues raised during public hearing and have incorporated the same in final EIA-EMP report. A presentation to this effect should be made before SEAC at the time of EIA-EMP presentation.
 - 17- Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
 - 18- Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.

19- Project Proponent in consultation with UPSPCB will establish required number of CAAQMS within a period of one year and submit geo-referenced map of these stations along with data on six-monthly basis.

10. Sand/Morrum Mining from Riverbed of Ken River, at Khand No.- 30/10, Village- Bhulsi, Tehsil- Maudaha, District- Hamirpur, Uttar Pradesh, (lease area- 20.242 ha.) Developed by Shrimati Meenu Gupta, 7960/SIA/UP/MIN/432103/2023.

SEIAA agreed with the recommendation of SEAC to issue additional ToR to the title proposal for conducting EIA studies. SEIAA added following points to ToR-

- 1- Proposed production per annum shall be as per approved replenishment study report.
- 2- Since no intimation has been submitted regarding available monitoring data, hence data will be collected after issuance of ToR.
- 3- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 4- The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- 5- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 6- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
- 7- KML file for the area and mining lease area should be provided.
- 8- Status of leases granted/to be granted in various mining khands along with production since the formulation of DSR, duly certified by the competent authority should be submitted.
- 9- In case project proponent intends to temporarily store mined out material or any tools, equipment's or other material outside mine lease area then NOC from competent authority for doing so should be submitted and details of such area and associated Environmental impacts should be included in EIA-EMP report. This should also be clearly mentioned during public hearing.
- 10- Road network to be used by the project should be clearly shown on Survey of India toposheet in 1:50,000 scale. In case road network involves forest road, permission should be obtained from Forest Department and a copy of the same should be submitted at the time of appraisal of EIA-EMP report.
- 11- The project proponent should clearly spell out whether it is a green field or brown field project. In case it is a brown field project and -
 - (i) If the earlier and present lease holder are same then compliance report of previous EC should be submitted.
 - (ii) If the earlier and present lease holder are different then environmental footprint of the site and mitigation measures should be included in EIA-EMP report.
- 12- In case of expansion / renewal of earlier EC, following information should be submitted
 - a. Status of compliance of earlier EC conditions by Integrated Regional Office, MoEFCC, GoI, Lucknow.
 - b. Copy of CTE and CTO issued by SPCB.
 - c. Status of submission of six-monthly compliance report to EC granted earlier
 - d. Court cases, if any.

- 13- Observations raised in public hearing, replies submitted by project proponent, suitable modifications carried out in EIA-EMP report.
- 14- PP / consultant in compliance to Hon'ble NGT order dated 06.05.2022 in OA no. 141/2021 (With report dated 31.03.2022) Raj Kumar Vs. State of UP and Others and with OA no. 141/2021 Rajkaran Karn Vs. State of UP and Others, will submit replenishment study, duly approved by DGM, along with EIA-EMP report for seeking EC.
- 15- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 21,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants below Uttar Pradesh Forest Department's survival rate will be treated as violation of EC condition.
- 16- In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 105 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
- 17- Along with the EIA-EMP report, PP / consultant will also submit in tabular form as to how they have addressed entire ToR while preparing draft EIA-EMP report for PH. Further, PP / consultant will submit in tabular form as to how they have addressed issues raised during public hearing and have incorporated the same in final EIA-EMP report. A presentation to this effect should be made before SEAC at the time of EIA-EMP presentation.
- 18- Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
- 19- Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.

11. Building stone or Sand Stone Khanda, Boulder, Gitti Mine at Arazi No 1006, Village-Sariya, Tehsil- Chunar, District- Mirzapur, Shri Akhilesh Kumar Singh, Area 1.21 ha., 7998/SIA/UP/MIN/433722/2023.

SEIAA agreed with the recommendation of SEAC to issue additional ToR to the title proposal for conducting EIA studies. SEIAA added following points to ToR-

- 1- Since no intimation has been submitted regarding available monitoring data, hence data will be collected after issuance of ToR.
- 2- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 3- The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public

- hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- 4- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
 - 5- Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
 - 6- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
 - 7- KML file for the area and mining lease area should be provided.
 - 8- Status of leases granted/to be granted in various mining khands along with production since the formulation of DSR, duly certified by the competent authority should be submitted.
 - 9- In case project proponent intends to temporarily store mined out material or any tools, equipments or other material outside mine lease area then NOC from competent authority for doing so should be submitted and details of such area and associated Environmental impacts should be included in EIA-EMP report. This should also be clearly mentioned during public hearing.
 - 10- Road network to be used by the project should be clearly shown on Survey of India toposheet in 1:50,000 scale. In case road network involves forest road, permission should be obtained from Forest Department and a copy of the same should be submitted at the time of appraisal of EIA-EMP report.
 - 11- The project proponent should clearly spell out whether it is a green field or brown field project. In case it is a brown field project and -
 - (i) If the earlier and present lease holder are same then compliance report of previous EC should be submitted.
 - (ii) If the earlier and present lease holder are different then environmental footprint of the site and mitigation measures should be included in EIA-EMP report.
 - 12- In case of expansion / renewal of earlier EC, following information should be submitted
 - a. Status of compliance of earlier EC conditions by Integrated Regional Office, MoEFCC, GoI, Lucknow.
 - b. Copy of CTE and CTO issued by SPCB.
 - c. Status of submission of six-monthly compliance report to EC granted earlier
 - d. Court cases, if any.
 - 13- Observations raised in public hearing, replies submitted by project proponent, suitable modifications carried out in EIA-EMP report.
 - 14- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants below Uttar Pradesh Forest Department's survival rate will be treated as violation of EC condition.
 - 15- In consultation with District Environment Authority or an authority nominated by concerned DM, Project Proponent will prepare a conservation and management plan for the rejuvenation and management of water bodies having a total surface area of not less than 10 ha. Funds for the same will be kept in a separate bank account and six-monthly implementation status will be presented by the Project Proponent before the nominated authority in the district.

- 16- Along with the EIA-EMP report, PP / consultant will also submit in tabular form as to how they have addressed entire ToR while preparing draft EIA-EMP report for PH. Further, PP / consultant will submit in tabular form as to how they have addressed issues raised during public hearing and have incorporated the same in final EIA-EMP report. A presentation to this effect should be made before SEAC at the time of EIA-EMP presentation.
- 17- Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
- 18- Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
- 19- Project Proponent in consultation with UPSPCB will establish required number of CAAQMS within a period of one year and submit geo-referenced map of these stations along with data on six-monthly basis.

12. Building Stone (Granite) or Khanda, Boulder, Ballast Mining Project at Arazi No.: 23 (Khand No- 05), Village: Dasna, Tehsil: Moth, District: Jhansi, Smt. Sarita Yadav, M/s. Raj Corporation Ltd, Area: 2.00 Ha., 8083/SIA/UP/MIN/440035/2023.

SEIAA agreed with the recommendation of SEAC to issue additional ToR to the title proposal for conducting EIA studies. SEIAA added following points to ToR-

- 1- Since no intimation has been submitted regarding available monitoring data, hence data will be collected after issuance of ToR.
- 2- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 3- The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- 4- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 5- Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
- 6- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
- 7- KML file for the area and mining lease area should be provided.
- 8- Status of leases granted/to be granted in various mining khands along with production since the formulation of DSR, duly certified by the competent authority should be submitted.
- 9- In case project proponent intends to temporarily store mined out material or any tools, equipments or other material outside mine lease area then NOC from competent authority for doing so should be submitted and details of such area and associated Environmental impacts should be included in EIA-EMP report. This should also be clearly mentioned during public hearing.
- 10- Road network to be used by the project should be clearly shown on Survey of India toposheet in 1:50,000 scale. In case road network involves forest road, permission

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- should be obtained from Forest Department and a copy of the same should be submitted at the time of appraisal of EIA-EMP report.
- 11- The project proponent should clearly spell out whether it is a green field or brown field project. In case it is a brown field project and -
- (i) If the earlier and present lease holder are same then compliance report of previous EC should be submitted.
 - (ii) If the earlier and present lease holder are different then environmental footprint of the site and mitigation measures should be included in EIA-EMP report.
- 12- In case of expansion / renewal of earlier EC, following information should be submitted
- a. Status of compliance of earlier EC conditions by Integrated Regional Office, MoEFCC, GoI, Lucknow.
 - b. Copy of CTE and CTO issued by SPCB.
 - c. Status of submission of six-monthly compliance report to EC granted earlier
 - d. Court cases, if any.
- 13- Observations raised in public hearing, replies submitted by project proponent, suitable modifications carried out in EIA-EMP report.
- 14- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants below Uttar Pradesh Forest Department's survival rate will be treated as violation of EC condition.
- 15- In consultation with District Environment Authority or an authority nominated by concerned DM, Project Proponent will prepare a conservation and management plan for the rejuvenation and management of water bodies having a total surface area of not less than 10 ha. Funds for the same will be kept in a separate bank account and six-monthly implementation status will be presented by the Project Proponent before the nominated authority in the district.
- 16- Along with the EIA-EMP report, PP / consultant will also submit in tabular form as to how they have addressed entire ToR while preparing draft EIA-EMP report for PH. Further, PP / consultant will submit in tabular form as to how they have addressed issues raised during public hearing and have incorporated the same in final EIA-EMP report. A presentation to this effect should be made before SEAC at the time of EIA-EMP presentation.
- 17- Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
- 18- Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
- 19- Project Proponent in consultation with UPSPCB will establish required number of CAAQMS within a period of one year and submit geo-referenced map of these stations along with data on six-monthly basis.

13. Building Stone, Khanda, Boulder, Ballast Mining Project at Araji No.- 23, Khand No- 09, Village: Dasna, Tehsil: Moth, District: Jhansi, Shri Shyam Gupta, M/s Shri Mangala Maa A.V. Traders, Area: 2.00 Ha., 8079/SIA/UP/MIN/439965/2023.

SEIAA agreed with the recommendation of SEAC to issue additional ToR to the title proposal for conducting EIA studies. SEIAA added following points to ToR-

- 1- Since no intimation has been submitted regarding available monitoring data, hence data will be collected after issuance of ToR.
- 2- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 3- The lease area its address and production per annum should match with as mentioned in DSR and Lol. In case there is any difference clarification/ amendment letter from competent authority shall be submitted along with EIA. EIA and public hearing shall be conducted as per the lease area its address and production per annum mentioned in DSR and Lol.
- 4- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 5- Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
- 6- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
- 7- KML file for the area and mining lease area should be provided.
- 8- Status of leases granted/to be granted in various mining khands along with production since the formulation of DSR, duly certified by the competent authority should be submitted.
- 9- In case project proponent intends to temporarily store mined out material or any tools, equipments or other material outside mine lease area then NOC from competent authority for doing so should be submitted and details of such area and associated Environmental impacts should be included in EIA-EMP report. This should also be clearly mentioned during public hearing.
- 10- Road network to be used by the project should be clearly shown on Survey of India toposheet in 1:50,000 scale. In case road network involves forest road, permission should be obtained from Forest Department and a copy of the same should be submitted at the time of appraisal of EIA-EMP report.
- 11- The project proponent should clearly spell out whether it is a green field or brown field project. In case it is a brown field project and -
 - (i) If the earlier and present lease holder are same then compliance report of previous EC should be submitted.
 - (ii) If the earlier and present lease holder are different then environmental footprint of the site and mitigation measures should be included in EIA-EMP report.
- 12- In case of expansion / renewal of earlier EC, following information should be submitted
 - a. Status of compliance of earlier EC conditions by Integrated Regional Office, MoEFCC, Gol, Lucknow.
 - b. Copy of CTE and CTO issued by SPCB.
 - c. Status of submission of six-monthly compliance report to EC granted earlier
 - d. Court cases, if any.
- 13- Observations raised in public hearing, replies submitted by project proponent, suitable modifications carried out in EIA-EMP report.
- 14- Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at

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least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants below Uttar Pradesh Forest Department's survival rate will be treated as violation of EC condition.

- 15- In consultation with District Environment Authority or an authority nominated by concerned DM, Project Proponent will prepare a conservation and management plan for the rejuvenation and management of water bodies having a total surface area of not less than 10 ha. Funds for the same will be kept in a separate bank account and six-monthly implementation status will be presented by the Project Proponent before the nominated authority in the district.
- 16- Along with the EIA-EMP report, PP / consultant will also submit in tabular form as to how they have addressed entire ToR while preparing draft EIA-EMP report for PH. Further, PP / consultant will submit in tabular form as to how they have addressed issues raised during public hearing and have incorporated the same in final EIA-EMP report. A presentation to this effect should be made before SEAC at the time of EIA-EMP presentation.
- 17- Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
- 18- Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
- 19- Project Proponent in consultation with UPSPCB will establish required number of CAAQMS within a period of one year and submit geo-referenced map of these stations along with data on six-monthly basis.
14. "Integrated Municipal Solid Waste Management Facility" with capacity of 500TPD Village- Satharapur, Tehsil: Faridpur, District: Bareilly, Shri Raghu Bansh Ram, 8065/SIA/UP/INFRA2/439560/2023.
SEIAA agreed with the recommendations of SEAC to close/delist the file as the project proponent did not appear and open only after submission of online request on prescribed online portal.
15. Establishment of 100 KLPD Capacity Grain based Distillery along with 2.7 MW Co-generation Power Plant at Village – Ghanshyampur, Post – Azizpur, Nigohi Block, Tehsil – Tilhar, District – Shahjahanpur, Shri Pulkit Narang, M/s Shri Gurukripa GNG Private Limited, 8061/SIA/UP/IND2/439635/2023.
SEIAA agreed with the recommendation of SEAC to issue the standard terms of reference (TOR) for the preparation of EIA.
16. Common Bio medical Waste Treatment Facility at Khasra No.- 997, 1008, Village- Mauza Mai, Tehsil -Bah Agra, District-Agra, Shri Rajat Goyal, 7354/SIA/UP/INFRA2/402453/2022.
SEIAA agreed with the recommendations of SEAC to close/delist the file as the project proponent did not appear and open only after submission of online request on prescribed online portal.

17. Discussion on the reply submitted by Jaypee Greens, dated 31/07/2023 on show cause notice dated 26/07/2023 issued by SEIAA, U.P. regarding "The Islands by Gaurs" at plot no. B-11, Jaypee Greens, Pari Chowk, Greater Noida.

SEIAA noted the comments of SEAC.

Agenda B- Reply/letter

- 1- Building stone (Sandstone)" Mine at Gata No.- 997 Mi, lease area- 3.237 ha, Village- Sindhora, Tehsil- Sadar, District- Mirzapur, Shri Gulab Das, M/s Jai Maa Bhandari Stone Works, Area 3.237 Ha., File No. 7854/7233/ Proposal No. SIA/UP/MIN/428353/2023.

SEIAA noted that the above project was taken in its 743th meeting in which EC was granted but in advertently one condition was placed which should be read as:-

Sr. No.	Incorrect condition	Correct condition
1.	If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate	Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.

- 2- Stone, Khanda & Gitti, Boulder Mining at Arazi No. - 1097, Khand No. 6 Naya, 5 Purana, Village-Utiyan, Mahoba, Shri Rajendra Kumar Pandey., Area 0.809 Ha. File No. 6381/Proposal No. SIA/UP/MIN/ 64061/2021.

SEIAA noted that the above project was taken in its 638 meeting in which. SEIAA opined to refer the matter to DGM for their expert evaluation/advice on prevalent practice for taking swell factor/stack volume factor for stone. The project proponent has submitted his revised mining plan. Hence in light of discussion held in SEIAA meeting no. 597 dated 05.05.2022 (Except Sand mining) SEIAA opined to accept the recommendation of SEAC and grant EC to the said project along with all the general and specific conditions as suggested by SEAC adding following specific conditions:-

1. Validity period of this EC is 3 months from the date of issue as the Lol has been issued for a period of 3 months or co-terminus with the validity of current mine plan or current lease period whichever is earlier After this period the EC will become null and void.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.

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4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 1,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 5 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
11. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, Gol, Lucknow.
12. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
13. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
14. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
15. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.

3- Transfer of EC of Ordinary Sand Mine, on River Bed Ghaghra River at Gata No.-193 Kh, 194, 195 Ka& 196, Village- Sisaunda, Tehsil- Ramnagar, District- Barabanki, Shri Jumrati, Area-1.458 ha., File No. 7523/ Proposal No. SIA/UP/MIN/413015/2023.

EC in question was issued vide letter no. EC23B001UP193520 dated 14.05.2023 for production of 29,160 cum in 6 months. After this transfer, original EC and transfer order both will become null and void.

SEIAA opined that Environmental Clearance will be transferred only after submission of an affidavit by project proponent and consultant that:-

- a) No legal case is pending in any Court of Law against the above area / EC proposed to be transferred.
- b) EC proposed to be transferred has not been cancelled by any Court of Law/MoEFCC/SEIAA/DEIAA.
- c) EC proposed to be transferred is valid on the date of consideration.
- d) Mine plan has been transferred in the favour of present project proponent.

Further, before issuing EC transfer letter, authorized signatory from SEIAA, UP will ensure that affidavit given by PP and consultant is correct and in case affidavit given by PP and consultant is found to be false, legal action should be initiated against them and transfer order should not be issued and in case it has been issued then it will become null and void. All EC transfer orders will be issued through online portal.

SEIAA noted that the previous lease issued to Shri Jumrati village- Sisaunda, Badosarai, Ramnagar Barabanki was cancelled and another LOI was issued vide DM, Barabanki order no. 1498/AJA-2/LOY dated 17.07.2023 to M/s PN Infrastructure Pvt. Ltd. Shri Sanjay Tripathi E3/257, Vinamra Khand Gomti Nagar, Lucknow for a period of 6 months and 29,160 m³ production capacity.

Hence SEIAA opined to transfer Environmental Clearance issued vide letter no. EC23B001UP193520 dated 14.05.2023 from Shri Jumrati village- Sisaunda, Badosarai, Ramnagar Barabanki to M/s PN Infrastructure Pvt. Ltd. Shri Sanjay Tripathi E3/257, Vinamra Khand Gomti Nagar, Lucknow for 29,160 m³ production capacity for six months. SEIAA added following conditions:-

1. Transfer of EC is granted for a period of 6 months from the date of issue or validity of current mine plan or current lease period whichever is earlier and after this the original EC and transfer order both will become null and void.
2. For remaining period, Project Proponent shall submit replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed,

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requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
7. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 10 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
9. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.

Rest all the content of Environmental Clearance letter no. EC23B001UP193520 dated 14.05.2023 shall remain same.

Area mentioned in the previous EC is being transferred only. If there is a change in geo-coordinates of the area then EC will be null and void

Nodal Officer**SEIAA, UP**

MoM prepared by Secretariat in consultation with
MS& Member on the basis of decisions
Taken by SEIAA during the meeting.



(Smt. Mamta Sanjeev Dubey)
Chairman
SEIAA

(Ajay Kumar Sharma)
Member-Secretary
SEIAA

(Paras Nath)
Member
SEIAA

By Speed Post

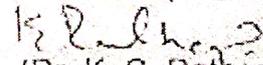
J-11013/5/2009-IA,II
Govt. of India
Ministry of Environment and Forests
IA Division

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi-110 003.
29th June 2010

Office Memorandum

1. The Regional offices of Ministry of Environment and Forests have been entrusted with the responsibility of monitoring compliance status of the conditions stipulated while according environment clearance to various developmental projects under the EIA and CRZ Notifications. For the purpose, the officers from the Regional offices have been undertaking visits to the projects and based on the observations made during the visit, the monitoring reports are submitted to the Ministry of Environment and Forests.
2. It has been observed that the monitoring reports are often submitted very late, even in cases of serious violations, thereby, prejudicing effective action against the units found non compliant to the environment clearance conditions and defeating the very purpose of monitoring.
3. In view of the above, it has been decided that the Regional offices will, henceforth, send the monitoring reports to monitoring cell of IA division within one month of monitoring of project/ unit in respect of these projects which have been found in gross violation of environment clearance conditions. However, in all other cases, a simple statement indicating name of units monitored along with summary statement of observations made during monitoring may be sent every month for all other projects monitored in the previous month.

This issues with the approval of the Competent Authority.


(Dr. K. C. Rathore)
Scientist "F"

To

1. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (East), A/3, Chandrasekharpur, Bhubaneswar 751023 Orissa.
2. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (South), Kendriya Sadan, 4th floor, E & F wings, 17th Main Road, Koramangala "B" Bangalore-560034
3. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (WZ), Kendriya Paryavaran Bhawan, E-5, Arera Colony, Link Road-3, Ravishankar Nagar, Bhopal 462016, M.P.
4. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (NEZ) Uplands Road, Laitumkhrak, Shillong 793003, Meghalaya
5. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (CZ), Kendriya Bhawan, 5th floor, Sector "H", Aliganj, Lucknow 226020 U.P.
6. The Chief Conservator of Forests, Ministry of Env. & Forests, Regional Office (NZ), Bays No. 24-25, Sector 31A, Dakshin Marg, Chandigarh 160002